है कि It is an established fact. अब तो यह हो चुका, और आगे दूसरा फिर गल्ती करते हैं। तो गल्ती का निराकरण करें। शुरू से देखा जाय, 1947 ई० में मुल्क का बटवारा हो गया, कहा कि वह अब तो बटवारा हो गया, अब आगे बढ़ो, आगे चलो, अब एग्रीमेंट हो गया, आगे बढ़ो, उसी तरीके से यह है कि 1954 में हमारा एग्रीमेंट हो गया अब आगे बढ़ो। क्यों हो गया। क्या हम एग्रीमेंट तोड़ नहीं सकते, बहुत सफाई के साथ में कहना चाहता हूं अगर आज हमारी सरकार बन जाय तो राजाओं के साथ जो प्रिवी पर्स के बारे में जो एग्रीमेंट हुआ है, बिलकुल एक मिनट एक सेकेन्ड देर किये उसको तोड दें। अगर आज हमारे हाथ में ताकत आ जाय तो न मालूम देश के हित को सामने रखते हुए चाहे वह विदेश के साथ एग्रीमेंट हो चाहे वह देश के साथ एग्रीमेंट हो, चाहे पूजीपतियों के साथ एग्रीमेट हो, कितनों को तोड़ दें। एक वाक्य को मै चाहूंगा कि सरकार और पंत जी जरूर याद करें कि बराबर राष्ट्र का जो स्वाथ है, राष्ट्र का जो हित है उसी से हमारा वह समाजबाद कंडीशन्ड होगा। अगर राष्ट्र के हित को ताक कर रख कर हम केवल समझौतों का पुंछ से राष्ट्र को बाध कर ले जायं तो यह हमारा एकदम राष्ट्रविरोधी कदम होगा। इसलिए इस अवसर पर ज्यादा न कह कर मै इतना ही कहना चाहूंगा कि वह क्या कहते हो डिवेल्यूएशन हो गया, डिवेल्यूएशन हो गया उसका नतीजा भागा। क्या डिवेल्यूएशन करते समय जिसने मूल्य का अवमूल्यन किया उसकी ओर से नही कहा गया कि डिवेल्यूएशन से कीमते नही बढ़ेगी साथ ही कहा था कि देश के अंदर पैदा होने वाली वस्तुओं की कीमतें नही बढ़ेगी। मैं आज अपने माननीय मित्र से जानना चाहता हूं: आज हमारे देश मे वह कौन सी चीज पैदा हो रही है जिसका मूल्य अवमूल्यन के बाद नही बढ़ा है? क्या ऐसी कोई चीज है? तो अगर डिवेल्यूएशन अगर गलत चीज हो गई तो इस पर भी सोचा, इसका भी सुना देखा कार हम डिवेल्यूएशन के चक्कर में परेशान हैं और इसी डिवेल्यूएशन के चक्कर में पड़ने वाले सारे राष्ट्र को डिवेल्यू करके जो इस समय रुपये का अवमूल्यन हुआ, वह राष्ट्रीय मूल्य का अवमूल्यन कर रहा है राष्ट्रीय जीवन के मूल्य का अवमूल्यन, राष्ट्रीय जनता का अवमूल्यन।

इसके बाद मैं अदब के साथ कहूंगा कि यह बहाना न बनाया जाय इसी कांग्रेस सरकार के, ने इसी प्रधान मंत्री श्रीमती इंदिरा नेहरू गांधी ने मूल्य का अवमूल्यन किया है। उस समय वायदा किया कि दाम नही बढ़ेगा। जब दाम बढ़ रहा है तो हमसे कहा जाता है कि मूल्य के अवमूल्यन से दाम बढ़ रहा है तो बढ़ेगा। यह कथनी और करनी का मेल नहीं है, यह बुद्धि और आचरण का समन्वय नहीं है। मैं फिर उसी वाक्या को दोहरा देना चाहता हूं कि जो आचरण बुद्धि के अनुकूल न हो वह आचरण भ्रष्ट है और जो बुद्धि आचरण के अनुरूप न हो वह बुद्धि छलना है। तो पंत जी न तो भ्रष्ट आचरण के चक्कर में परेशान है और न बुद्धि को छलना के रूप में छलने देने में। यह हमारा उनसे निवेदन है कि इसके बाद जब दूसरा विधेयक आए तो जो आंकड़े है उस मौके पर रखे जायें। वह तो दूसरा बिल आने ही वाला है, इसलिये इस मौके पर बस यही कहना चाहूंगा।

THE VICE-CHAIRMAN (SHRI M. RUTHNASWAMY) The question is:

"That the Bill be returned."

The motion was adopted.

THE FINANCE BILL, 1967

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): Sir, I beg to move:

"That the Bill to continue for the financial year 1967-68 the existing

[Shri K. C. Pant.]

rates of income-tax with certain modifications and the existing rates of annuity deposits and to provide for the continuance of certain commitments under the General Agreement on Tariffs and Trade and the discontinuance of the duty on salt for the said year, as passed by the Lok Sabha, be taken into consideration."

This short Bill merely seeks to continue the existing tax structure for the financial year 1967-68, subject to certain modifications in relation to income-tax and also to continue the existing rates of annuity deposits required to be made under the Income-tax Act. I do not, therefore, propose to take the time of the House in discussing the details of the tax rates and annuity deposits. I would only refer to the two main features of the Bill.

The first of these features relates to the tax rebates granted under the annual Finance Acts, as part of the schemes for providing special incentives for promotion of exports which were in operation prior to the devaluation of the rupee. These rebates which are available to assessees other than foreign companies, comprise, firstly, a rebate of 10 per cent of the tax attributable to the export profits and secondly, in the case of manufacturers of special commodities, an additional rebate of tax, calculated at the average rate of tax, on 2 per cent of the sale proceeds of the articles manufactured and exported by them or sold by them to an exporter in India. With the devaluation of the rupee in June last the justification for continuing these special incentives has ceased to exist. At the time of the devaluation of the rupee, Government had announced the discontinuance of the various export promotion schemes and incentives in force prior to the date of devaluation. In conformity with this policy, the Bill seeks to provide for the continuance of the tax rebates in relation to exports only with reference to exports or sales to exporters made before the date of devaluation and not with reference to exports or sales made thereafter.

The other feature relates to the provision in the Finance Act of 1966 for the levy of an additional income-tax on domestic companies of certain categories with reference to their distributions of equity dividends in excess of 10 per cent of the paid-up equity capital. This tax is leviable on domestic companies other than those which are required compulsorily to distribute dividends up to the statutory percentage of their distributable income. The provisions in the Bill for the levy of this tax are, in substance, the same as in the Finance Act of 1966. Thus, under the Finance Act of 1966, as also under the Bill, the additional tax is to be calculated at the rate of 7½ per cent on the company's total income to the extent of the relevant amount of distributions of dividends by it. The relevant amount of distributions of dividends comprise, in both cases, firstly, the amount of equity dividends distributed by the company in the preceding year on which the tax at 7½ per cent was chargeable but could not be charged due to insufficiency of the total income with reference to which the liability to this tax is measured, and, secondly, the amount of equity dividends distributed during the relevant accounting year in excess of 10 per cent of the company's paid-up capital.

I would take this opportunity to refer to the statement made in this House on November 21, 1966, on behalf of the then Finance Minister, announcing certain measures for providing income-tax relief to industry in consequence of devaluation of the rupee. The main relief announced by him was that where capital plant and machinery was imported by industry from abroad before the date of devaluation on deferred payment terms or against foreign loans, the cost of such assets would be allowed to be written-up by the amount of the addi-

tional rupee liability incurred by industry in paying the instalments of the cost or the foreign loans, and depreciation, but not development rebate, would be allowed with reference to the cost so written-up. He had further stated that to implement this and other ancillary measures announced by him, Government would be sponsoring the necessary amendments to the Income-tax Act at the next suitable opportunity.

I would like to mention that we fully endorse the measures outlined by the then Finance Minister in his statement. We have not included in this Bill the amendments to the Income-tax Act necessary to implement these measures as the Bill is limited in its scope to the continuance of the existing tax structure and the time at the disposal of the House to consider its provisions is also limited. We propose to introduce these amendments through the main Finance Bill for this year. I may add that on the passage of the main Finance Bill into law, those amendments would be effective for and from the assessment year 1967-68 and would, thus, cover income-earned during the accounting period in which devaluation took place.

I trust that the proposals in this Bill will receive the unanimous approval of this House.

Sir, I move.

The question was proposed.

SHRI DAHYABHAI V. PATEL (Gujarat): Sir, the Finance Bill as placed before us and as said by the Minister in moving it is more or less a continuance of what has been going on. As I said on a previous occasion we have had twenty years of a "Blue Beard" who could not stand the Finance Minister very long. Two or three years' period was the most. When I said it on one occasion, the Finance Minister was the same person who was then the Finance Minister and he protested very loudly, but the Kamaraj Plan got him out very soon. So what I had said happened to come true again. Though we are perhaps still not under the influence of that "Blue Beard" of finance, at least the hangover of that seems to continue.

Several Members on both sides spoke pointing out that it was necessary to cut waste, to save, and to give some relief to people because of the prevailing conditions and the high prices. But it seems we will not learn even from the example of countries that have invigorated their economy by drastic cutting down of taxes. I was expecting something like that from the Finance Minister. It seems the same merry-go-round will continue. Sir, this reminds me of what my doctor told me the other day. We fall ill and we call the doctor. The doctor will write a prescription. The doctor must live, and the doctor writes a prescription because the chemist must live, and we will go and buy the medicine from the chemist because the chemist must live, but the patient will not drink the medicine because the patient must also live. That is what is happening to us. We must discuss the Finance Bill in Parliament because Parliament must carry on. We must say that taxes must be cut down and all these things must be done, but this will not be done by the Finance Minister because the Government machinery—and how top-heavy it is everyone realises—must continue. Also side by side the Nehru sector of public industries must go on, all of them losing lots of money. The steel plants which are supposed to give us profit are making that much of loss even today after ten years; they must continue, because on the same analogy of what the doctor said the Parliament and the Public Accounts Committee must go on, and the Finance Minister will not take notice of what we say, will not reduce the taxes because the same merry-go-round must continue, and in this merry-go-round the people must be crushed under the groaning burden of

[Shri Dahyabhai V. Patel.]
your taxation. We have reached a limit that has no parallel in the whole of the world today. There is no country in the world where they have such a high rate of taxation, and yet we are amongst the poorest countries in the world. How do we reconcile this?

Sir, the new Members of the Lok Sabha arrived and after so many years of planning and building houses there is no accommodation for them. Members of Parliament were rightly indignant about those glorified pigeon-holes that go by the name of the Vithalbhai Patel Hostel. Who built them? Why were they built? If they were not suitable for Members of Parliament—and I dare say that the whole House agreed with me that they were not—why were so many lakhs of rupees spent? Now somebody thinks in terms of pulling down what little good there is in the Western Court. Why are Members fond of living in the Western Court? Because it is comfortable. It costs Government hardly anything. Its value is written off. Yet Government must pull it down because the same merry-go-round must continue.

DIWAN CHAMAN LALL (Punjab): They have not said that. They said they would not pull it down.

SHRI DAHYABHAI V. PATEL: I am glad they said that. They tried to do it five years ago. I remember it. Let me point out that the Eastern Court was also a Members' hostel. Diwan Chaman Lall should remember it: he was a Member of the Legislative Assembly and he knows it. The Western Court was restricted for the use of Europeans and a few exceptional cases like Pandit Motilal Nehru, Sir Shanmukham Chetty and a few others. All the Indian Members of the Legislative Assembly had to live either in bungalows or in the Eastern Court where there were flats with kitchenettes because of our habits. Some of us do not eat with others. At least they were so orthodox in those days. That Eastern Court has been taken out from what was available to Members in the name of the war for the Telegraph Office. What remains of the Telegraph Office there is only the Ground Floor. The rest is all occupied by officers. There was a place where an hon. Minister used to live. It has been taken over by the Vigilance Commission. There also officers have made flats for themselves. Only a portion of it is used for the Vigilance Commission. Look at the structures that have been built on what used to be the Constitution Club and Constitution House. Very beautiful structures. They are specially for the officers of the Foreign Service. Their needs have to be catered for properly. A very modern structure has to be put up because they go abroad and they have learnt to live in houses of modern architecture and convenience. Members of Parliament do not matter in this Government because the same merry-go-round must continue. That is the spirit. You come here, you talk, nobody listens to you. Sometimes they condescend to give you an answer but no difference is made. One would have expected the Finance Minister to say something particularly when it is now recognised that we are spending too much on food imports and agricultural policy. I am sure the Ministers that have come from the States, the Chief Ministers and the Ministers of Agriculture—they must have heard their point of view. One would have liked the Minister to tell us what he is doing about helping agriculture and production of foodgrains. Is he going to adopt the same attitude that was adopted that we will not learn from smaller countries or countries whom we do not like, though now we have indirectly accepted the Taichung rice? Are we going to do anything to ask the States that are producing rice to adopt this method, to teach this method to the farmers? This does not involve the use of heavy machinery, not even tractors. In Taiwan they do it by ploughing as we do it here in India

with bullocks. They do it in Israel also. Are we going to learn to do so? Are the State Ministers going to be given the wherewithal, equipment and money that they need for that purpose? I do not see the signs. I happened to have a few words in Parliament with one of the non-Congress Ministers of a State, who happens to be in Delhi, only a little while ago. And from the little talk that I had with him, it appears that they have no money even to give taccavi loans to the agriculturists. The previous Ministry has made the treasury completely empty. How is the Finance Minister going to pull us out of this merry-go-round? In spite of protest from all sides, the Government of India and the Ministry of Oil—I should have perhaps mentioned about this when the last Bill was being discussed but I think it is equally relevant here—acquired the best and the most fertile piece of land in Gujarat area for the refinery in Baroda, the Koyali land. Why should a refinery be built on the best land? Is there not enough unproductive land nearby or the less productive land? Actually, the Ankleshwar land is not so productive where we have oil-producing wells; the larger portion of them are there in Ankleshwar. Why should not the refinery be put up there or at least on the other side of the Narmada at Broach where a large number of houses are available to house the staff and the Government would not have been put to the expenditure for providing so much of housing and so on. This is the amount of importance that the Government gives to agriculture.

Apart from the Vithalbhai Patel Hostel, plans are going on for building more and more structures in Delhi; it is going to continue. I should like the Finance Minister to tell us why? The Moghul Emperors built one Delhi after another. We had a few Delhis. We still have a few of the remnants of some of them. Then the British Emperors built the New Delhi. Today there is the New Delhi of the Nehru Empire Is that still going to continue? We should like to see a stop put to it because the Government of India have not only got the huge structures built by the Britishers as they were going but they have also acquired some of the buildings and houses of the former princely States, like the Hyderabad House, the Baroda House and so many others. So, Government should have enough of accommodation for itself. And we would like to see a stop put to this spending spree that is going on here.

One would have liked to see the new Cabinet cut according to the size fo our pocket. Unfortunately, it is cut to fit another size . . .

DIWAN CHAMAN LALL: The pocket is being cut.

SHRI DAHYABHAI V. PATEL: The pocket is being cut very badly. But the new Cabinet has been expanded so that it can cut the Congress Party within itself. But the chances of that plan succeeding seem to be very remote because the bulge is coming out at every corner and one does not know when the bulge will burst, whether it is in UP or whether it is in any other State. How long and how far are you going to prevent this bulge from bursting at the Centre? One would have liked to see the Finance Minister put into practice all that he said in presenting the Vote on Account. I am sorry that I am disappointed, I see no desire on their part to save or to have a cut in expenditure. The minimum that could have been done as a tangible example—a proof of their intention—was at least the cut in the size of the Minister at the Centre. Therefore, this merry-go-round will go on for some time, but not for very long, Mr. Vice-Chairman. The people have given their verdict and if the fact is not recognised, the

[Shri Dahyabhai V. Patel.]

result will be soon before us. Let them take heed; let them even at this stage retrace their steps, stop their extravagance, cut expenditure and put an end to the suffering of the people that has been going on in the merry-go-round of the Congress for the last few years.

श्री सुन्दर सिंह भंडारी (राजस्थान) : श्रीमन्, फाईनेंस बिल हमारे सामने है। इसके पीछे भी वही सामान्य तर्क है कि थोड़े ही हफ्तों के बाद जब फिर से नया बजट पेश होगा तब विस्तार से सब बातो पर विचार हो सकता है। लेकिन मैं इस बात को फिर दोहराना चाहता हू कि देश की आर्थिक अवस्था मे जिस तेजी से गिरावट आ रही है उसके कारण हम लोगो को जल्दी से जल्दी इस सारी परिस्थिति को सुधारने और इस गिरावट को रोकने की कोशिश करनी चाहिए।

बार बार अवमूल्यन का प्रश्न उठता है। उसके कारण जो देश की वित्तीय अवस्था पर प्रभाव पड रहा है वह हर कदम पर उद्योग के प्रत्येक क्षेत्र मे और व्यक्ति के ऊपर पड़ने वाले भार मे प्रगट होता है। मैं उस दुख की कहानी मे जाना नही चाहता कि क्यों हमे अवमूल्यन स्वीकार करना पडा। लेकिन यह कह कर हम इस सवाल को टाल नही सकते कि इस सारी चीज को दुरुस्त करना हमारे हाथ मे नही रहा, इन्टरनेशनल मानेटरी फड इसके साथ जुडा हुआ है और जब तक वह भी रजामन्द न हों इस बात के लिए, हम इस कदम को फिर से वापस नही ले सकते। मै एक बात यह जरूर कहना चाहूगा कि इन्टरनेशनल मानेटरी फड ने हम पर ही क्या अवमूल्यन के लिए दबाव डाला, क्यों हमें सलाह दी? क्या हम उन परिस्थितियों को पैदा करने के लिए जिम्मेदार नही है जिनकी वजह से इन्टरनेशनल मानेटरी फड को हमें यह सलाह देनी पड़ी और क्या हम उन आर्थिक मजबूरियो मे जकडे हुए नही है, जिनकी वजह से उनकी उस सलाह को न मान कर अपने लिए कठिनाइया और इकानामिक ब्लाकेड पैदा कर देते। आज इस सवाल को हम यह कह कर टाल नही सकते कि इससे उत्पन्न होने वाले परिणामों को हमें अवश्यम्भावी परिणाम के रुप में लेना चाहिए। आज आवश्यकता है कि हम इन खतरो से बचने के लिये एक पाजिटिव दिशा में आगे बढ़ना प्रारम्भ करे। आज खतरे है और अगर हमने उनको सम्भालने की कोशिश नही की तो इन्टरनेशनल मानेटरी फड हमे एक बार ही डिवेल्यूएशन की सलाह नही दे सकता था। क्या यह केवल एक ही बार सलाह देने वाली चीज है? और अगर परिस्थितिया न सुधारी गई, अगर हमने फिर से आर्थिक परिस्थितियों मे अपनी तरफ से कुछ सुधार करने की कोशिशे न की तो हम फिर से विदेशी ऋणों पर और विदेशी सहायता पर आश्रित हो जाएगे और आर्थिक अवस्था के सुधार न पाने की अवस्था मे हमे इन्टरनेशनल मानेटरी फड की तरफ से उस सलाह के उपस्थित होने के लिए तैयार रहना होगा। आज जरूरत इस बात की है कि जो अवमूल्यन का हमने निर्णय किया उस अवमूल्यन के निर्णय को जिमके कारण जीवन के प्रत्येक क्षेत्र मे अधिक से अधिक खतरा पैदा करने वाले परिणाम रोज-रोज प्रगट होते जा रहे हैं, उससे हम सबक लें, अपनी नीतियों को जिस दिशा मे वे चल रही है उनको हम रोके, उनको मोडने की कोशिश करे और अपनी आर्थिक अवस्था को सुधार कर, एक साउन्ड फिसकल पालिसी को अपने देश मे डेवलप करके हम फिर से साहस के साथ इन्टरनेशनल मोनेटरी फड को एप्रोच करे कि हमने अपनी मौद्रिक अवस्था को सुधार लिया है। अपनी आर्थिक मजबूरियो पर विजय प्राप्त कर ली, हमे अपने देश के सिक्के की वैल्युएशन को बदलने का मौका फिर से पैदा करना चाहिये। आज इस सवाल को केवल डिफेंस पर रह कर हल नही कर सकेगे। सारी आर्थिक व्यवस्था को ठीक नीति अपना कर, आज तक की गलत

नीतियों को छोड़ने का साहस पैदा कर के और अपनी सिक्के की स्थिति को सुदृढ़ बना कर, सारे मूल्य को सुधारने की ओर हमें गम्भीरता के साथ विचार करने की आवश्यकता है क्योंकि यदि उस दिशा में सोचना प्रारम्भ नहीं हुआ और इस डिवैल्यु-एशन को एकम्पलिश्ड फैक्ट मान कर आगे बढ़े और इसके कांसीक्वेंशल परिणामों को भुगतने के लिये मजबूर होना पड़ता है, इसी एक सिद्धान्त को ले कर चले, तो मुझे स्पष्ट दिखाई देता है कि एक साल होने आया है इस निर्णय को लिये हुए परन्तु सब क्षेत्रों में जो गिरावट आती जा रही है उसको देखते हुये फिर से यह मौद्रिक संकट हमारे सामने एक नये रूप में कहीं खड़ा न हो जाय। इसलिये आवश्यकता है कि हम इस आर्थिक अवस्था पर बड़ी गम्भीरता के साथ विचार करें।

टैक्स स्ट्रेक्चर को, कर पद्धतियों को यथावत चालू रखने की बात कही गई है। कुछ प्रचारात्मक प्रभाव होगा, इसीलिये कहा गया है कि नमक के ऊपर जो कर पिछले साल नहीं लगा था, वह इस साल भी नहीं लगेगा, वह डिसकांटीनुएंस जारी रहेगी, यानी इसमें भी हमारा नेगेटिव एप्रोच है, नमक का कर समाप्त होगा यह कहने का साहस हम प्राप्त नहीं कर पाये। नमक के कर की वसूली जो पिछले साल स्थगित थी, वह वसूली इस साल भी स्थगित रहेगी, केवल इतनी सी चीज है और मैंने जैसा कि कहा उसका केवल प्रचारात्मक प्रभाव है, व्यवहारिकता और लोगों को राहत देने वाली बात कम है। इस एक बात की घोषणा इसमें की गई है, बाकी सारे टैक्सों का ढांचा वही का वही है। आज आम तौर पर यह महसूस कर लिया गया है कि हमारा यह टैक्स बर्डन प्रत्येक स्तर पर आवश्य-कता से अधिक सीमायें पार कर चुका है और आर्थिक जगत में जिसको "ए स्टेज आफ नो रिटर्न" कहा जाता है वह है। इतने अधिक कर लगे हैं, इतने उलझे हुये लगे हैं कि आज जितनी अपेक्षायें हम करों से करते हैं उतनी पूरी नहीं हो पा रही हैं और यही कारण है कि जो 666 करोड़ रुपये के टैक्स की अपेक्षा की थी, वह 625 करोड़ पर आ कर अटक गया, उनसे जितनी आमदनी की हम अपेक्षा करते थे, वह हमें नहीं मिली। आज जरूरत है कि सारे टैक्स स्ट्रक्चर पर हम विचार करें, आज एक्साइज ड्यूटी को घटाने की जरुरत है। ईमानदारी से जन साधारण को अगर हम किसी प्रकार की राहत देना चाहते हैं, तो इन एक्साइज ड्यूटीज को हमें घटाना पड़ेगा और उसके साथ-साथ सारे टैक्स के ढांचे पर विचार करना होगा। हमें बड़े उद्योग और छोटे उद्योग, बड़े व्यापारी और छोटे व्यापारी इन दोनों के बीच में एक लाइन ड्रा करनी पड़ेगी और छोटे व्यापारी, छोटे उद्योग को टैक्स के आधार पर हिट करते समय यह टैक्स स्ट्रक्चर में लास्ट प्वांइट होना चाहिये। जहां तक हो सके हम इनके ऊपर पड़ने वाले वजन को कम करें, इनको टैक्स के वजन से बचायें। टैक्सों की यह नीति हमें अख्तयार करनी होगी।

आज सेल्स टैक्स का प्रश्न भी टैक्स के ढांचे में एक बड़ी उलझन पैदा करने वाला अंग है। हर एक जानता है कि इसमें चोरियां बढ़ रही हैं, इसमें जितनी आमदनी होनी चाहिये नहीं होती, इवेजन होता है और इसके कारण हैरेसमेंन्ट की मात्रा एक एक व्यक्ति को परेशानी की हद पर ले जा रही है। आज सेल्स टैक्स के सारे प्रश्न पर विचार करें। जिस तरह से और भी कुछ चीजों के मामले में हमने तय किया, उनको एक्साइज ड्यूटी के रूप में बदला उसी तरह से और चीजों के बारे में आज हमको फैसला करना होगा सारे अनुभव के आधार पर सेल्स टैक्स हटा कर हम एक्सा-इज ड्यूटी की पद्धति लागू करें और उसके आधार पर जो प्रान्तीय सरकारें है या जो स्थानीय ईकाइयां हैं, उनको इस आमदनी में किस प्रकार से भागीदार बना सकते हैं,

[श्री सुन्दर सिंह भंडारी]

इसका कोई न कोई ढांचा बना कर हमें खड़ा करना चाहिये ।

एक बात फाइनेंशल डिसिप्लिन की भी बार बार आई है और पिछले 15 दिनों में जितनी बार वित्तीय मामले सामने आये फाइनेंशल डिसिप्लिन की बात ज्यादा की की गई । मैं चाहता हूं कि फाइनेंशल डिसिप्लिन लागू हो, लेकिन फाइनेंशल डिसिप्लिन के लिये हम अपनी तरफ भी देखें कि इसको लागू कैसे किया जाता है । ओवरड्राफ्ट्स कम होने चाहियें, यह बात मानी जा सकती है, परन्तु इन सारी चीजों को हम एकदम से लागू करें, कर्ज के रूप में इनका चुकारा कर के एक तरफ खानापूरी करवाने की कोशिश करें, उनके ऊपर कर्जे का बोझ डालने का एक नया मार्ग निकाल लें तो यह इस आर्थिक समस्या के समाधान का रास्ता नहीं होगा डिसिप्लिन हम लागू करें लेकिन डिसिप्लिन का प्रासेज हमें, तय करना होगा, डिसिप्लिन स्टेज बाई स्टेज आयेगी, एक दम से कोई भी ब्लैंकेट डिसीजन इस मामले में या फाईनेंशल मैटर्स के किसी क्षेत्र में न व्यवहारिक हुआ है न होगा, हम कितनी भी उसकी घोषणायें करे वह लागू नहीं होता । मुझे डर है कि नियंत्रण जो आवश्यक है इन सारी चीजों के अन्दर रोक पैदा करना जो आवश्यक है, वह बडी बडी घोषणा मात्र में ही समाप्त न हो जाय । जो वास्तविक फाईनेंशल डिसिप्लिन ऊपर से नीचे तक हमारी सारी मौद्रिक नीतियों को नियंत्रित करने के लिये जो नितान्त आवश्यक है, उसके लिये हमें कुछ व्यावहारिक पग कुछ उसके स्टेजेज तय कर के उसे हमें लागू करने का फैसला करना होगा । मैं यह निवेदन करना चाहता हूं एक प्रत्यक्ष उदाहरण दे कर । इतने दिनों तक राजस्थान नहर का सवाल यहां चलता रहा कि केन्द्र के पास रहेगा या प्रान्त के पास जायगा, इसका विवाद वर्षों तक चला, केन्द्र की सरकार कर्जे के रूप में प्रान्तीय सरकार को सेंट्रल असिसटेंस देती रही, लेकिन अब एकदम से यहां आपने फैसला कर लिया कि हम उसे चलायेंगे नहीं और वह रकम कर्जे के नाम पर उस पर मढ़ दी गई और उसके कारण उसकी सारी प्रगति, उसमें लगा हुआ सब पैसा रुक गया, आज पैसा उसमें रुका पड़ा है, उसमें से रिटर्न प्राप्त नहीं हो रहा है । 164 करोड की योजना जो 1958-59 तक पूरी होनी चाहिये थी आज तक उस पर 50 करोड रु० लगा है । वह 50 करोड़ रु० अब आप राजस्थान की सरकार पर कर्जे के नाम पर दे रहे हैं । उस पर लगभग 5 करोड़ रु० हर साल ब्याज के नाम पर आप लेने लगेंगे । कैसे प्रोडक्टिव योजना रहेगी, किस तरह से आप उसमें से फाइनेन्शियल बर्डन लोगों पर से हटाने की बात करेंगे ? और इस आधार पर किस तरह से कोई डिसिप्लिन उसमें आयेगा और वहां की नीतियों को सुधरवाने की हम कोशिश करेंगे ? इस तरीके से तो इसमें कोई रास्ता दिखायी नहीं देता । हमको फिर कुछ व्यावहारिक मार्ग लेने होंगे और यह योजनाएं किसी एक स्थान विशेष की नहीं होती हैं । आज अन्न का प्रश्न, उत्पादन का प्रश्न, यह केवल प्रान्तों तक सीमित करने से प्रान्तों के दायरे में बांटने से काम नहीं चलेगा । आज कितने ही जो डेफिशिट पौकेट्स अनेक कारणों से हैं, उनके बारे में हमें अखिल भारतीय स्तर पर बैठ कर विचार करना होगा और उन परमानेन्ट डेफिशिट एरियाज को जब तक हम फूड प्रोडक्शन में सर्प्लस नहीं बना देते तब तक केन्द्र को अपने कंधे पर जिम्मेदारी लेनी चाहिये और यहां पर बैठकर ओवरआल डिसिप्लिन के आधार पर उन सारी समस्याओं को हल करना पड़ेगा । आज आवश्यकता यह है कि इसी तरह हम नीतियों में केन्द्र की तरफ से गाइड लाइन्स देकर फैसला करवाने की कोशिश करें । क्या हम इस बात के लिये प्रयत्न नहीं कर सकते सब चीजों को छोड़ कर कि बेदखलिया

अब बन्द कर दी जायं ? काश्तकार जिस जमीन पर खड़ा है, उसके अधिकारों को बनाने के लिये किसी भी प्रकार के लैक्युना कानून में नहीं रहेंगे । लेकिन आज क्या हम किसान को जो खेती कर रहा है, यह गारण्टी दे सकते हैं कि किसी भी सूरत में, किसी भी कानून के द्वारा केन्द्र उसकी मदद पर दौड कर आयेगा और उसको अपनी जमीन से बेदखल नहीं होने देगा । मगर यह चीज करने के बाद किसान के लिये एक बहुत बड़ी विश्वसता यह होनी चाहिये कि जमीन जिस पर उसका कब्जा है, वह उसी की रहेगी और कोई भी उसको वहां से हटा नहीं पायेगा । लेकिन आज भिन्न भिन्न प्रकार से उसके ऊपर यह बेदखलियों की तलवार लटकी हुई है । आज किसानों को सरकारी जमीन पट्टे पर दी जाती है । लेकिन वह पट्टे स्थायी हो जायेंगे, वे रेन्यूअल के चक्कर उनमें लागू नहीं करेंगे और जो किसान जिस सरकारी जमीन पर काश्त कर रहा है, वह उसको स्थायी पट्टा देकर उसकी अनसर्टेन्टी समाप्त की जायगी । हां, अगर इस प्रकार के कुछ कदम हम लेना चाहें, तो निश्चित रूप से इस अन्न के क्षेत्र में जो आज हमारी सारी आर्थिक व्यवस्था की बुनियाद बन कर बैठी है, जिसने हमको डिवेल्यूएशन जैसी शर्त को मानने के लिये मजबूर किया; क्योंकि उसको माने बिना हमारे देशवासियों को भूखों मरने की नौबत आने लगी थी, आज उन चीजों को रोकने के लिये इस प्रकार की दृढ़ नीतियों को लागू करने के लिये हम कामयाब हो जाते हैं, तो फिर डिसिप्लिन को लागू करवाना हमारे लिये बहुत हद तक संभव हो सकता है । खर्च के मामले में हमें नियम बनाना होगा । यह फरवरी का महीना आया नहीं कि एकदम से हर जगह पिछले साल के बजट से जो रकम साल भर तक या आठ महीने तक खर्च नहीं हुई इस डर से कि वह रकम कहीं लैप्स न हो जाय, जगह जगह रेकलेस एक्सपेन्डिचर होने की बात देखने में आती है । जब हम वर्ष भर का बजट बनाते हैं और वर्ष भर की आवश्यकताओं के आधार पर उसकी जरूरियात महसूस करते हैं, तो हमें इस सम्बन्ध में कोई न कोई फैसला करना होगा कि सारा बजेटेड एक्सपेन्डिचर किस तरह से काम में आयेगा, कब खर्च होगा और इस ख़याल से कि वह बजट लैप्स हो जाय, उसमें रखे गये रुपये का दुरुपयोग नहीं हो और वह ठीक तरह से काम में आये जल्दी से जल्दी उसका पेमेन्ट 31 मार्च को 12 बजे के पहले पहले हो जाना चाहिये । यही एक जरूरत, यही एक मजबूरी है, हमारे सब प्रकार के फाइनेन्शियल चेक पर कि सब प्रकार का रुपया हमने ठीक से खर्च किया है कि नहीं किया है ।

इसी संदर्भ में जहां बजट वार्षिक दृष्टि से बनाया जाता है, वहां पर चुनाव का वर्ष तो शायद सम्पूर्ण पंचवर्षीय योजना के बैलेन्स को पूरा करने के काम में आ जाता है चुनाव के वर्षों के दिनों में चुनाव के पहले सरकारों के द्वारा और मंत्रियों के द्वारा की जाने वाली घोषणाएं फरवरी के महीने में होने वाले चुनावों के आधार पर दिसम्बर, जनवरी, फरवरी में हो जाती है । मैं चाहूंगा वित्त मंत्रालय इस बात की जाच करे कि पिछले साल ही दिसम्बर, जनवरी और 20 फरवरी तक कितने प्रोनाउन्समेंट्स हुए, कितनी घोषणाएं की गई, कितनी रकम मंजूर की गई, कितना रुपया दिया गया है और क्यों ? फाइनेन्शियल डिसिप्लिन के मामले में इसका विचार करना जरूरी है । ये चीजें अगर नही रोकी गईं, तो फाइनेन्शियल डिसिप्लिन की चर्चा का कोई व्यावहारिक महत्व नहीं है, उसको लागू करवाना आपके लिये सम्भव नही होगा । और अगर इन सारी चीजों को आप किसी तरह से नियमित कर सके, इन सारी चीजों को अनावश्यक ढंग से इकट्ठी न होने दें, तो वह सम्भव हो सकता है । साल खत्म हो रहा है इसी कारण से जो उनको खर्च करने की मजबूरियां पैदा होने की एक पद्धति पैदा हो गई है, आठ महीने तक सब डिपार्टमेन्ट सोते रहते हैं, आखिरी चार महीने में सब जाग कर अपने सारे रुपये को खर्च

[श्री सुन्दर सिंह भंडारी]

करने की जरूरत महसूस करते हैं और कागज जल्दी जल्दी दौडाये जाते हैं, इस डर से कि अगर इस समय पैसा नही मिला, तो वह आगे मिलना मुश्किल हो जायेगा । इस चीज को रोकने की निहायत जरूरत है । मैं यही निवेदन करना चाहता हूं ।

आज जब इस समय हम आर्थिक संकट से गुजर रहे हैं, मैं एक सुझाव देना चाहता हूं कि हमारे यहां इस देश में अभियान चलते हैं, सप्ताह मनाये जाते हैं, हर एक डिपार्टमेन्ट एक एक दिन, कही सप्ताह, कही पन्द्रह दिन, कही पूरा एक महीना रख कर ढोल धमाके के साथ अपने एचीवमेन्टस की घोषणाएं करते है, बड़े-बड़ उदघाटन, प्रदर्शनियां लगाने का कार्यक्रम रखते हैं जिसको "बूस्टिंग अप" कहते हैं यानी बढ़ोत्तरी की दिशा में सारी चीजें जो हमारे एडमिनिस्ट्रेशन के अन्दर समा जायं, हम उसका स्वभाव धारण कर ले, वह "सप्ताह" या "पखवाड़ा" मना कर जो हम स्पीड गन करने की कोशिश करते है, वह वर्ष भर बनी रहे । यह जो बेसिक फीलिंग थी पिछले पांच सात वर्षो में, जितने भी थे पखवाड़े मनाये गये हैं, जितने ये सप्ताह मनाये गये हैं, मैं चाहता हूं कि वित्त मंत्रालय इन सबके बारे में परीक्षण करे और मैं इस नतीजे पर पहुंचा हूं कि उसका हमारे देश के प्रशासन में एफिशियेन्सी में, प्रोडक्शन और "बूस्टिंग अप" में या किसी भी प्रकार से राष्ट्र की सेवा के क्षेत्र में व्यावहारिक उपयोग नहीं हुआ है, परन्तु करोड़ों रुपया उन पर खर्चा हुआ है, करोड़ों रुपये पानी की तरह उसमें बहे हैं ।

इसीलिये मेरा निवेदन है कि जब तक हम इस आर्थिक संकट की अवस्था से ऊपर नहीं जाते, जब तक हम अपनी आर्थिक समुन्नति के लिये "टेक आफ स्टेज" पर नही पहुचते तब तक जितनी प्रदर्शनात्मक सफायी पक्ष मनाने की पद्धति है, उसको रोकना चाहिये, उसको प्रतिबंधित करना चाहिये । इस फाइनेन्स बिल पर वित्त मंत्री महोदय मेरे सुझाव पर विचार करेंगे, यही मुझे निवेदन करना है ।

SHRI P. C. MITRA (Bihar): The Bill is only a logical corollary to the interim Budget and the Vote on Account we have adopted in the House. By this Bill the Government wants authority to realise taxes on the existing scale of Income-tax with certain modification in relation to Income-tax which are by and large consequential on devaluation and others in certain respects, as for example, in the case of Annuity Deposits We find that consequent on devaluation our expenditure has increased and the income has decreased. At the time of devaluation we were assured that the overall estimate of the receipts and expenditure will not be different and we could expect the same amount of deficit as we expected, namely, about Rs. 29 crores but now we find, mostly due to this devaluation, the deficit has come to Rs. 350 crores. At the time of devaluation we were assured that the price of foodgrains we import will not rise and the Government would subsidise any rise due to devaluation but we find that within a few months the Government revised that policy after the report of the Agricultural Price Commission and they have decided to gradually increase the prices of imported foodgrains. Whatever may be the policy of the Government it should not be changed so frequently. Otherwise, the confidence of the people in the Government's assurance is shaken. For even one year we could not keep our word that the prices of the foodgrains would not be increased

Besides I would like to get some clarification from the Government about a news item that has appeared in the 'The Hindustan Times' that the imported wheat at the dock costs only Rs. 36 per quintal whereas we, consumers, are getting at bout Rs. 60. The Government's statement says that the Government is subsidising to the extent of Rs. 13 per quintal to the

consumers. The news item also states that when the traders of Madhya Pradesh offered to buy that imported wheat at Bombay at Rs. 50 per quintal and to sell it at Rs. 52 all over Madhya Pradesh, the Government did not accept that proposition and the people that means consumers of Madhya Pradesh are getting wheat at Rs. 60 per quintal. These are conflicting statements. The Government says that they are subsidising the food and on that account we are incurring loss of about Rs. 130 crores per year where as the traders say that it comes at Rs. 36 per quintal at the docks and due to the incidental charges incurred by the Government Departments the Government sells at Rs. 60 a quintal.

We also find from the statement made in the interim Budget that the income from the Income-tax and Corporate Tax had decreased whereas the incomes from the Excise Duty had increased. That indicates that the rich people who can afford to pay more had paid less and the consumers, a large percentage of whom are poor, have paid more to the Government exchequer. The system of our taxation requires some change. We have resorted to too much of indirect taxation and less of direct taxation. I would like to know whether the Minister has made an enquiry whether the reduction in the income from Income-tax and Corporate Tax was due to the overall decrease in agricultural and industrial production in our country in 1965-66 or due to the slackness, inefficiency and corruption of the Income-tax Department. Actually there are so many ways of avoiding Income-tax and we know that the Income-tax lawyers actually make contracts with the assessees by saying: 'Will you pay me so much if I can get your tax liability reduced to such and such extent' and according to percentage they take work. You can easily enquire from any Income-tax lawyer. Most of them are in league with the Income-tax officers. One Income-tax Officer was found to have drowned himself in Ranchi Hundru Falls. On enquiry it was found that the Income-tax Officer's family and the Income-tax Lawyer's family had gone for a picnic and the Income-tax Officer tried to swim through a whirlpool and was actually drowned. In this way the lawyers act generally as some sort of liaison between the Income-tax Officers and the assessees.

SHRI K. C. PANT: Look at his fate.

श्री विमलकुमार मन्नालालजी चौरड़िया (मध्य प्रदेश): यह तो उसकी बदकिस्मती है। वह तो दलाली सरीखा काम है।

4 P.M.

SHRI P. C. MITRA: These are the things that the Government should keep in mind and it should warn the officers that they should not mix socially either with any Income-tax lawyer or any person who have any connection with big Income-tax assessees whether they are big traders or lawyers; there are many persons who avoid assessment of tax.

[THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) in the Chair.]

It is strange that the Income-tax collection has decreased. In regard to Excise Duty, I think that there is some scope for reduction. The other day, the day before yesterday I found that on a controlled variety of *sari* the ex-mill price printed was Rs. 10 odd, and the Excise Duty printed was Rs. 5 odd. But the retail store of the Mill granted a special reduction, for one day, of 10 per cent not only from the ex-mill price, but also from the Excise Duty printed thereon. Now this indicates the amount of profit which the concerned mill earns, because that retail store of the mill actually gave an overall reduction of 10 per cent, 10 per cent from the ex-mill price of the *sari* and 10 per cent from the Excise Duty charged on that *sari*—it is controlled variety of cloth, I say. But Government says that we are controlling certain varieties of cloth so that the consumer gets them at cheaper prices. But at the same time there is such corruption going on,

[Shri P. C. Mitra.]

which you can find even in Delhi. Now the prices actually charged for some of the controlled cloth sold are at a lesser rate than those printed on the controlled cloth, as nobody will purchase at that high price such a low quality of cloth. So everywhere corruption prevails, and so on that account no political party should be blamed if they make such an accusation. Therefore I would like that the Government should give special attention to this aspect of the thing.

There is a deficit of Rs. 350 crores feared in the interim Budget and people are apprehensive that in the next full Budget, when it will be presented some time in May or June, the tax structure will go up. We will only request the Government to think twice before enhancing any tax, and if the Government feels it necessary to enhance taxes, they should be the direct taxes and, under no case, the indirect taxes should be increased. Rather, on consumer articles, I think there is scope for reduction, as evidenced by the instance I cited just now where, it seemed, the producers or the mill-owners earned large profits. Now that profit can be mopped up instead of enhancing the indirect taxes.

Regarding industrial production, I would only urge the Government to see that the full capacity of an industry is utilised. During the discussion on the draft Fourth Five-Year Plan we found that hardly 50 per cent capacity of industrial production was being utilised, and there are industries—I refer to the year 1966-67—whose total capacity was Rs. 45 crores in value, but whose actual production was only limited to a sum of Rs. 7 crores in value, and at the end of the Fourth Five-Year Plan it is expected that it will rise only up to Rs. 20 crores. Now these are the things for which the people are suffering now. We had of course the Plan but it seems to us that the framers of the Plan did not give sufficient thought to these things. As if they were going without a Plan, they instal factories and plants without properly assessing whether their full production will be utilised. I can give another instance, Sir. I just now gave you the instance where the production capacity was worth Rs. 45 crores but their production was only Rs. 7 crores. Now I give the instance of a machine-producing factory in Durgapur. In the same way, Sir, due to the imbalance in the implementation of the Plan, we find that the railways also suffered a loss last year, and it is said that the loss was due to less production of coal and steel, that it was due to that less production the railways carried less tonnage of goods, and particularly of coal and steel.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Mitra, it is time to wind up.

SHRI P. C. MITRA: On this account also I should think that they would give sufficient thought just as much to the production aspect as also to their utilisation.

Now I have other points to make, but I have to finish, and I shall utilise other time for them. But I would like to deal with only one problem.

I am much sorry to find in today's papers where the hon. the Food Minister has said that the Food Budget will remain in abeyance now. It means that in what he had expected earlier namely, that at the Chief Ministers' Conference he would be able to announce some food policy, he has failed. It indicates that the federal character of the Constitution has made room for full play. So long the Opposition parties were telling us that the Congress Party had no food policy But now what came out of this Chief Ministers' Conference, where most of the Chief Ministers were, I must admit, non-Congressmen? The outcome of this Conference was that, whereas our estimate of food production was 76 million tonnes, now only less than 1½ million tonnes were to be pro-

cured from within the country. And that is the assurance that has been given by those Chief Ministers. Also, whereas many of the Opposition leaders formerly criticised the single-State food zone and wanted its abolition, a further outcome of this Conference has been that the same single-State food zone has come to stay. Not only that; it goes further in the reverse order, and it is proved this way that, whereas formerly Punjab, Haryana and U.P. were in one zone, now they will all have separate single-State food zones Only there was the assurance of those Chief Ministers that they will procure certain quantities of food-grains, and that is the only major outcome of that Conference. I wish that all parties, instead of giving mere slogans, think it over and come to realise that it is one thing to say a thing for public consumption but it is very hard to implement that thing.

With these words, Sir, I thank you.

उपसभाध्यक्ष (श्री महाबीर प्रसाद भार्गव): श्री राजनारायण, 15 मिनट ।

श्री राजनारायण (उत्तर प्रदेश) : तो रहने दीजिये, मै नही बोलूगा ।

उपसभाध्यक्ष (श्री महाबीर प्रसाद भार्गव): 15 मिनट नही बोलना है तो कितना बोलना है ।

श्री राजनारायण . आप समझिये कि कम से कम 30 मिनट ये बोते है ।

उपसभाध्यक्ष (श्री महाबीर प्रसाद भार्गव): घड़ी तो मेरे सामने है । 3 बज कर 50 मिनट पर शुरू किया और 4 बज कर 10 मिनट तक बोले ।

श्री राजनारायण बोलना हमारा कोई जरूरी बहुत नही, हम नही बोलना चाहते ।

उपसभाध्यक्ष (श्री महाबीर प्रसाद भार्गव): कितना बोलना चाहते है ।

श्री राजनारायण : मालूम नही । श्रीमन्, हम आप से यह चाहते है कि हम जितना बोल सकें उतना बोलने दिया जाय ।

उपसभाध्यक्ष (श्री महाबीर प्रसाद भार्गव). जी नही, इतना तो नही , 20 मिनट बोलिये ।

श्री राजनारायण · अच्छा तो, श्रीमन्, सर्व प्रथम आज इस सरकार का हम एक नामकरण करना चाहते है और इसका नामकरण सब से अच्छा और क्या होगा इसे पंत जी देखें । इस सरकार का नाम जो है वह ओ० बी०ई० है, आज यह सरकार शुद्ध ओ०बी०ई० है, यानी ओ० से अर्दली , बी से बिड़ला और ई० से इम्पायर, बिड़ला इम्पायर की अर्दली । बिड़ला इम्पायर की अर्दली जो सरकार हो उस के जरिये जो वित्त विधेयक इस सदन में आये उसको मै आपके द्वारा सदन के सम्मानित सदस्यों से नम्रतापूर्वक आग्रह करूंगा कि ुकरा दे । देखा जाय कि ओ०बी०ई० है क्या ?

1957 से 1966 ई० तक कुल 938 अर्जिया लाइसेंस के लिये बिड़ला परिवार ने दी, इस में 472 के उपलब्ध विवरण में 486 करोड़ रुपये की पूजी लगाने की बात है जिसमें 313 करोड़ रुपया फारेन करेंसी में है । इन में स्वीकृति कितनी हुई । 375 में से 240 का आकड़ा, श्रीमन्, प्राप्त है, उस में 246 करोड़ रुपये की कुल पुंजी लगी और जिस में 159 करोड़ रुपये विदेशी है । अब, साथ साथ देखा जाय कि अंग्रेजी राज में बिड़ला की हैसियत रही है 25 करोड़ रुपये ।

श्री ओम मेहता (जम्मू और काश्मीर): वह रिपो ' तो आई नही ।

श्री राजनारायण · जिनको रिपोर्ट लेना है वह तो ले लेगे जिनको मजाक करना है देश के साथ वह कहेगे कि रपट नही है ।

इस समय जो मानोपोली इंक्वायरी कमिशन का रिपोर्ट आई है उसके अनुसार

[श्री राजनारायण]

बिड़ला का असेट है 292 करोड़ 72 लाख रुपया, टाटा का असेट है 417 करोड और कई लाख रुपया। तो एक तरफ करोड़पतियों का कैलाश जिस सरकार के कारण ऊंचा होता चला जाता हो और दूसरी तरफ गरीबो, कगालों की खाई गहरी होती चली जाती हो उस सरकार के वित्त विधेयक को जितनी तेज ठोकर मार कर के ठुकराया जाय उतनी जल्दी समाज का भला होगा। मै अपने पास मित्रों से बैठा समझ रहा था कि आखिर यह हुआ क्यों तो हमारे सामने दो ही उदाहरण आये क्योंकि हम भारतीय है, भारतीय सस्कृति के दो ही स्रोत है,एक रामायण एक महाभारत। तो रावण को किस किस ने नही समझाया कि अरे रावण तू गरीबो पर टैक्स मत बढा, अपनी गढी लंका को सोने की मत बना, रावण ने नही सुना, बढ़ाता चला गया। महाभारत मे कौरवों को किस किस ने नहीं समझाया, कृष्ण जिसको लोग भगवान का अवतार मानते है वह थक गये और कौरवो ने कह दिया कि सुई की नोक के बराबर भी हम नही देगे पाडवों को हिस्सा। ऐसा हम को लगता है कि इसी तरह से आज यह जो काग्रेस पार्टी है यह शुद्धतः रावणी बुद्धि की हो गई है, यह कौरवी बुद्धि की हो गई है। दोनो इस मे सामने आ रहा है।

आज मै आश्चय चकित हूं कि जिस प्रश्न को राष्ट्रीय प्रश्न समझना चाहिये उस प्रश्न पर आज जब कि 50 करोड की आबादी मे 28 करोड़ जनता का मत काग्रेस पार्टी की सरकार के विरुद्ध हो चुका है तब भी काग्रेस पार्टी आज अपने घमंड, अहंकार और अभिमान में भरी पड़ी है।

श्री शीलभद्र याजी (बिहार): एम० एस० पी० का कितना है यह भी कह दें।

श्री राजनारायण : अहकार अतिदुखद डमरुआ, दम्भ कपट मद मान नेहरुवा। अहंकार बहुत बुरा होता है।

अभी अभी मै आ रहा था, हमारे बहुत से मित्र मिले जो इस समय काग्रेस दल मे है। कहा, काग्रेस पार्टी ने फैसला कर लिया। क्या कर लिया। यह कि डा० जाकिर हुसैन प्रेसिडेट और गिरी साहब वाइस-प्रेसिडेट। हम ने कहा कि कैसे कर लिया। क्या विरोधी पक्ष से भी कोई सलाह ली। आज की विरोध पक्ष की सात पार्टियो ने प्रधान मंत्री को खत लिख लिख कर भेजा मगर मालूम नही प्रधान मंत्री कहा फंसी हुई है। चाहे श्री कामराज हों, चाहे श्री मोरारजी देसाई हों, आज मै अपने हृदय के इन उद्गारों को आपके द्वारा इस सदन के सम्मानित सदस्यो की सेवा मे रखूंगा।

श्री शीलभद्र याजी: श्रीमन्, इस विधेयक से इसका कोई सम्बन्ध नही है। कोई इसका इस से सम्बन्ध है?

श्री राजनारायण : पूरा इसका सम्बन्ध है। चेयरमैन साहब तुम से ज्यादा होशियार है, माननीय सदस्य यह जानते है, वह समझ रहे है कि है। इस तरह कहने से हम रुकने वाले नही है।

श्री शीलभद्र याजी : विधेयक पर बोलिये।

श्री राजनारायण : विधेयक पर बोल रहा हूं। वित्त विधेयक क्या होता है, क्यों यह वित्त विधेयक आया है उसे जरा समझिये। मैं बहुत ही अदब से कहना चाहता हूं कि श्रीमन् माननीय सदस्य से कहें कि वह अपनी जगह पर जांय।

श्री शीलभद्र याजी : देखते हैं कि यह आपको रोकते हैं या हमको रोकेंगे।

श्री राजनारायण : मैं जरा सा भी डिरेल नही होऊंगा अपनी जगह पर चलता चला जाऊंगा।

तो म अदब से साथ अर्ज करूगा कि इस सवाल का पार्टी का सवाल नही बनाना चाहिये। विरोधी पक्ष ने बहुत ही सोच विचार कर के एक अडरस्टेडिग किया और चाहा कि सरकारी पक्ष विरोध पक्ष के साथ विचार विनिमय कर के एक सर्वसम्मिति का कोई फार्मूला निकाले। हमने आज बहुत कोशिश की। हमने अनुनय विनय किया। जो हमारी पार्लियामेंटरी अफेयर्स के मत्री यहा है उनसे कहा कि आप जाइये और जा कर पता लगाइये कि काग्रेस पार्टी विरोध पक्ष से सलाह-मशविरा करना चाहती है या नही करना चाहता है। उन्होने हमको वायदा किया कि हमको बतायेगे मगर वह कुछ भी हमें बता नही पाये। कल एक शाही फर्मान आ गया कि फला को हम प्रेसिडेट बना रहे है फला को वाइस-प्रेसिडेट बना रहे है। आज भी हाउस से और आपके द्वारा सदन के सम्मानित सदस्यो से विनम्रता के साथ अपील करना चाहते है कि हम लोग अपनी बुद्धि को ताक पर न रखे, हम राष्ट्रपति के चुनाव को पार्टी का चुनाव न बनाये, राष्ट्रपति और उपराष्ट्रपति के चुनाव के लिये सरकारी पक्ष विरोधी पक्ष के साथ बैठ कर के एक कोई सर्वसम्मति निर्णय ले तब जा कर हमारे राष्ट्र के सम्मान में एक चान्द लगेगा वर्ना हमारे राष्ट्र का सम्मान धूल धूसरित हो जायगा यह मै इस मौके पर जरूर कहना चाहूगा इसको दबा नही सकता।

पंडित श्याम सुन्दर नारायण तन्खा (उत्तर प्रदेश) काग्रेस पार्टी भी तो है प्राइम मिनिस्टर के पीछे।

श्री राजनारायण काग्रेस पार्टी प्राइम मिनिस्टर के पीछे है तो मै चाहता हू कि थोडा आगे हो जाय। पार्टी सरकार के पीछे नही रहती, पार्टी सरकार पर हावी रहती है और जनतत्र में जो सरकार पार्टी पर हावी होगी वह सरकार तानाशाही होगी। जनतत्र में पार्टी सरकार पर हावी होगी।

पंडित श्याम सुन्दर नारायण तन्खा : सभी पार्टियों में यह है।

श्री राजनारायण : पार्टी नीति सबधी निर्देशन करेगी व्यौरे मे नही जायेगी, डिटेल में नही जायेगी वरना जनतत्र मे पार्टी और सरकार का रिश्ता क्या ? हम इस पर ज्यादा बातचीत नही करके इतना ही कहेगे कि आज भी एक सिंगल बडी पार्टी काग्रेस पार्टी है। काग्रेस पार्टी के लीडर को आगे आना चाहिये, विरोध पक्ष के लोगो से समझौता करना चाहिये, और मै समझता हू विरोधी पक्ष जिसको राष्ट्रपति पद के लिये प्रस्तावित करे अगर समुचित रूप से सरकार या काग्रेस पार्टी उनकी बात को सुने तो समझौता हो सकता है और एक समझौता निकल सकता था। लेकिन मै देख रहा हू आज अहकार और दम्भ मे आकर काग्रेस पार्टी विरोधी दलो को आदेश करना चाहती है कि तुमको यह करना ही पडेगा। इस से नतीजा बुरा होगा, देश के लिये बुरा होगा, समाज के लिये बुरा होगा, हमारे देश के लिये बुरा होगा.

पडित श्याम सुन्दर नारायण तन्खा : काग्रेस पार्टी आई आपके साथ चली। आपने गलती की कि आप भाग गए।

श्री राजनारायण काग्रेस पार्टी हमारे साथ नही चलेगी तो इसका मतलब यह है कि देश के साथ नही चलेगी राष्ट्र के साथ नही चलेगी।

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I K GUJRAL) The hon Member is making an appeal for an understanding with the Congress Party I hope the hon Member who professes in this House to be a great lover of ideology and a great lover of principles does realise that it is not in the interests of the principles that he wants to maintain that a sitting Judge of the Supreme Court should be dragged into politics as he is doing The Congress Party today is willing to settle with anybody on a

[Shri I. K. Gujral.]

consensus provided there is some principle embodied and . . .

SHRI BHUPESH GUPTA (West Bengal): Is that the Minister intervening? I can understand some of the friends there saying this kind of a thing but why did they not consult in order to find a way out of the situation which has arisen? I think it is not right for him; I am not blaming him because I know the Government has divergent opinion on this matter. But if he is saying such things then I do maintain that if the effective leadership in the Congress had wanted, even this morning, even at this late hour, a solution could be found to the satisfaction of all. I speak with some confidence but unfortunately unilaterally the Congress Party decided the whole thing and we are told to whom we are to vote. I make no reflection on anybody individually. As you know, we have got great regard for Dr. Zakir Husain, our Chairman, but the political question comes in. Why he is saying such things I cannot understand. So far as the principle is concerned you may take a particular view and I may take another view but there are certain overriding political considerations also and these are fundamental questions in the working of our system. Now that you have raised this—I did not want to touch on this subject—I shal' . . .

SHRI I. K. GUJRAL: I am glad the hon. Member has touched it because it is always a pleasure to hear Mr. Bhupesh Gupta spelling out his principles in terms of opportunism. He is trying to translate his principles into opportunism but opportunism is not the line of action which we wish to follow in this.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): May I request hon. Members to confine themselves to a discussion of the Bill and not bring in extraneous matters?

PANDIT S. S. N. TANKHA: May I point out to Mr. Bhupesh Gupta that on political grounds also the choice made by the Congress Party is the right choice?

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Please do not bring in this matter. Let Mr. Rajnarain continue his speech on the Bill.

SHRI BHUPESH GUPTA: This could have been a national choice only if you had shown a little resilience in this matter.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Gupta, you please resume your seat.

श्री राजनारायण : श्रीमन्, मैं आपकी आज्ञा को शिरोधार्य करता हूं और चाहता हूं कि हम सबको सद्बुद्धि आए और सर्वसम्मति से कोई फैसला निकल आए, जहां तक राष्ट्रपति और उपराष्ट्रपति के चुनाव का सम्बन्ध है और अगर कांग्रेस पार्टी सद्बुद्धि से काम लेगी, तो मैं समझता हूं कि इसको निकालने में कोई विशेष दिक्कत नहीं होगी । बुद्धि तो आप लोगों को नहीं है । कांग्रेस पार्टी के पास क्यों सद्बुद्धि नही है; क्योंकि उनसे कुछ उम्मीद नहीं की जा सकती और उसका एक उदाहरण मैं पेश करूंगा ।

श्री नेकीराम (हरियाणा) : माननीय उपसभाध्यक्ष जी, अगर इनको गालियां ही सुनानी हैं, तो हम सब उल्लू की तरह क्यों बैठ कर सुनें ?

श्री राजनारायण : माननीय सदस्य अपने को उल्लू न समझें । अगर उनको कोई उल्लू कहेगा, तो मैं जिन्दा लटका दूंगा ।

श्री नेकीराम : अगर आप बुद्धि को गिरवी रख कर आएंगे, तो हमारा क्या कसूर है । अगर ऐसी ही बातें करनी हैं, तो खुशी से करिये ।

श्री राजनारायण : श्रीमन्, मैं एक-एक विभाग लूगा । प्रधान मत्री का विभाग आखिर में लूगा । घर मत्री जी का हमारे सदन में बयान हुआ है कि उन्हे मालूम नही कि राजस्थान में विधान सभा के 93 सदस्य जो यहां आए थे, वे विधायक थे या नही थे, उन्होंने गिना नही । यह दिल्ली की फोटो है । जब मैं कल जयपुर था तो वह जो 93 विधायकों की फोटो दिल्ली में ली गई थी, उनको गिन कर सब पर नम्बर लगा दिया । इसको सदन के सभी सम्मानित सदस्य देख ले । मैं इसको आपके द्वारा मत्री जी को भेज दूगा कि वे भी गिन ले । क्या बात है, कितने हम असत्यवादी हो गये हैं कि तनिक भी कोई अंगुली छूटती है बड़ा से बड़ा झूठ, बड़ा से बड़ा असत्य बोल देते है । मंत्री महोदय जरा जनतंत्रीय मस्तिष्क बनाएं और असत्य भाषण करके सदन में न आए। कल जब मैं जयपुर में था, तो मैं समझता हूं करीब साठ सत्तर हजार की जनता ने फैसला किया कि अगर राष्ट्रपति महोदय का शासन जयपुर से हटता नही है, तो जनता को जो कुछ भी कुर्बानी करनी होगी, वह करेगी । इतना ही नही श्रीमन्, जयपुर में जो गोली चली है, जिन, जिन लोगों को गोलियां लगी हैं, उनका भी चित्र लाया हूं ज़रा देखा जाय ।

पंडित श्याम सुन्दर नारायण तन्खा : यह राष्ट्रपति भवन का चित्र तो नही है ।

श्री राजनारायण : श्री अटल बिहारी वाजपेयी जिस बंगले में रहते है, वहां जो 93 विधायक आए और वहा से राष्ट्रपति भवन चले, उन्होंने अपना यह फोटो लिया और और इस फोटो को लेकर गये । उनका चित्र है, उनकी शकल है । कोई अंधा आदमी भी देख सकता है कि ये विधायक है कि नही है । इसलिये मै इसको साथ ले आया हूं ।

श्री नेकीराम : हो सकता है, ये चाय पीने के लिये गये हो ।

श्री राजनारायण : अब हमारा कहना यह है कि कारण क्या है कि राजस्थान में आज भी राष्ट्रपति का शासन हो । अब कहा जा रहा है, वहा पर आज उत्तेजना क्यो है, तारीख 15 को श्री सम्पूर्णानन्द वहां से राज्यपाल के पद से अलग होगे। वहा पर लोक सभा के भूतपूर्व अध्यक्ष महोदय जायेंगे, अब वे जाकर वेरीफाई करेगे । क्या वेरीफाई करेगे जब एक चीज राष्ट्रपति के सामने वेरीफाई हो चुकी, जिनका फोटू यहा मेरे पास है, उनके सिगनेचर्स है । You go and count them. They are 93 they say; their signature is there.

इसके बावजूद मत्री महोदय को इतनी हिम्मत हो कि सदन में आकर कह दे कि हमको पता नही । हमारा माथा उस दिन ठनका और मैने सोचा मै आज इस सदन मे सत्य का प्रकाशन करूंगा ।

जिस दिन 70 लाख रुपये के मिलिटरी के लिये टायर खरीदने की बात हुई थी तब चव्हाण साहब से हमने कहा । हमारे एक दोस्त ने पहले खत लिखा और चव्हाण साहब को बताया कि मिलटरी के टायर मत लो क्योकि ये टायर ख़राब है । मगर थोड़ी देर बाद हमे खुशी हुई कि चव्हाण साहब ने इस बात को कबूल कर लिया कि यह सही है कि फला आदमी आया था उसने हमे बताया । हमने पूछा आप रोक क्यो नही पाए, चव्हाण साहब । उन्होने कहा मामला इतना बढ़ गया था कि हम रोक नही पाए, हमारे विभाग की ग़लती है ही । तो ये ग़लतिया क्यो है । रावण सत सुझाव को मानता नही है, कौरव-पाण्डवो को हक देता क्यो नही है, कांग्रेस पार्टी सर्वसम्मति से राष्ट्रपति का चुनाव कराता क्यो नही है । सबके पीछे एक बुद्धि है एक दिमाग है—वही अहकार, वही घमड और मैं चाहूंगा कि हमारे माननीय पंत जी उस घमंड के दोष के दोषी न हो क्योकि मै उनकी इज्जत करता हूं । जो हमारे पास यह विधेयक है इसमें कहा गया है कि टैक्स स्ट्रक्चर वही

[श्री राजनारायण]

रहेगा । टैक्स स्ट्रक्चर वही क्यो रहेगा ? मै श्री गोविन्द वल्लभ पतजी जो हमारे उत्तर प्रदेश के सम्मानित और आदरणीय मुख्यमत्री रह चुके है उनकी कुछ राय बताऊगा और चाहूगा कि हमारे मित्र, लेट पत जी के उन भाषणो को पढ डाले । उत्तर प्रदेश मे बिक्री कर लगाने की बात आई । शराबबदी योजना चल रही थी और उसका जो प्रिएम्बल है बिक्री कर जो है वह पसद नही करते । हमे चाहिये डाल्टन को पढे, किसी अर्थशास्त्री को पढे । बिक्री कर हमेशा रिग्रेसिव टाइप आफ टैक्सेशन माना गया है क्योकि बिक्री कर का प्रभाव खरीदने वाले पर पडता है, दुकानदार पर नही पडता है । असल मे उसका नाम है खरीद कर, पड गया है बिक्री कर । इसमें लिखा है कि शराबबन्दी होने से जो खजाने मे कमी आयेगी उसकी पूर्ति के लिये ही कुछ ऐसी चीजो पर बिक्री कर लगाया जायगा जो मौलिक आवश्यकताओ की पूर्ति नही करती । बाध्य हो कर के, मजबूर हो कर के बिक्री कर थोडे से आर्टिकिल पर लगेगा । मगर वह बिक्री कर एक आमदनी का सबसे बडा जरिया बना दिया है इस काग्रेस सरकार ने । थोडा सा समझ ले हमारे पन्त जी । कुछ परिवार है जिनकी समान आमदनी है, मगर परिवार मे सख्या ज्यादा जिस के पास है उसी पर बिक्री कर का बोझ ज्यादा पडेगा । इस साधारण सिम्पिल सी बात को आज काग्रेस सरकार नही समझ रही है । इसलिये ऐसा विधेयक जिसका टैक्स स्ट्रक्चर वही हो, जिसका इन्कम टैक्स का तरीका वही हो, उस विधेयक को यहा पास करना आज की भारतीय आत्मा के साथ धोखा और गद्दारी करना होगा ।

उपसभाध्यक्ष (श्री महाबीर प्रसाद भार्गव) राजनारायण जी अब आपको सोचना पडेगा कि क्या बोलना है । 20 मिनट हो चुके है ।

श्री राजनारायण यह बीस मिनट हमारा ही न लिया जाय ।

उपसभाध्यक्ष (श्री महाबीर प्रसाद भार्गव) : देखिये दो घटा अलाटेड टाइम है इस बिल का । इस पर दस मेम्बर मेरे पास बोलने वाले है । तो कैसे आपको 20 मिनट से ज्यादा दे सकते है, आप ही बताये ?

श्री राजनारायण श्रीमन्, मेरी आप से प्रार्थना है कि थोडा समय इसके लिये और बढवा दिया जाय ।

उपसभाध्यक्ष (श्री महाबीर प्रसाद भार्गव) खैर आप को पाच मिनट मैं और देता हू, उसमे आप खत्म कीजिये ।

श्री राजनारायण श्रीमन यह बीस मिनट हमारे नही हुये । बीस मिनट मे वह जो प्रेसिडेशियल एलेक्शन के बारे मे चर्चा हुई, उसके हुये ।

उपसभाध्यक्ष (श्री महाबीर प्रसाद भार्गव) इसीलिये पाच मिनट और दे रहा हू ।

श्री राजनारायण : नही, नही ऐसा अनर्थ न हो ।

उपसभाध्यक्ष (श्री महाबीर प्रसाद भार्गव) आप चुन लीजिये कि आप क्या बोलना चाहते है ।

श्री राजनारायण मै एक बात और कहूगा । फिर मे आप गौर करे, अभी कोई देर नही है । 1896 और 1901 ये दो तिथिया है । 1896 और 1901 इन दो तिथियो मे अफ्रीका मे गाधी जी को भेटे मिली थी । उसमे से 50 गिनी का एक हार था । वह कस्तूरबा जी के लिये मिला था । सब का गाधीजी ने ट्रस्ट बनवा दिया था और उसमे गाधी जी ने लिखा है, मै उन्ही के शब्दो को कोट कर रहा हू :

"मैं इस निश्चित मन का हूं कि समाज सेवकों को जो भेंटें मिलती है, वे समाज की निधि हैं, वे उनकी निजी निधि नही है ।"

इसी के साथ-साथ मैं गांधी जी का एक वाक्य और पढ़ता हूं कि सुधार की गरज होती है खुद सुधारक को । जो सुधारक है उसी को सुधार की गरज होती है कि वह सुधार करे, चाहे लोग उसकी कुछ सुनें, चाहे उसकी जिन्दगी जोखिम में पड जाय, चाहे उसका तिरस्कार हो । इसलिये सदन के सम्मानित सदस्य इस बात को समझ लें कि मै अपने को सुधारक समझता हू । यहा कितना ही हमारे मार्ग में सरकारी पक्ष के लोग रोडा डालेगे उससे मै विचलित नही हूगा । श्रीमन, यह मै यहा सदन की प्रोसीडिंग को पढ रहा हू । हमने प्रधान मंत्री जी के बारे में कहा था हीरे के बारे में । तो प्रधान मंत्री जी ने कहा है 3 दिसम्बर 1966 को :

"किंग ग्राफ सऊदी अरेबिया ने एक हीरे का हार मुझे दिया था और वह उसी समय रिजर्व बैंक को दे दिया गया ।"

यह साफ कहा है उन्होने । फिर इसी सदन में 3 दिसम्बर को बेगम अनीस किदवई ने कहा :

"सोने का हार हो या हीरे का हार हो या जेवरात हों वह पंडितजी के घर पर जा कर एक हफ्ता तक हर आदमी देख सकता था । एक हफ्ता बाद जो उनको प्रिजेंट वगैरह होता था वह खजाना में दाखिल हो जाता था . ."

ये दो हमारी राज्य सभा में बयान हो चुके हैं । अब मै हैरत में हूं जब मैंने लोक सभा की प्रोसीडिंग देखी है । वहा पर प्रधान मंत्री ने यह कहा है कि 1955 में हमको हीरे का हार मिला था और 1958 के अप्रैल में जब मोरारजी भाई वित्त मंत्री हुए तब वह हीरे का हार रिजर्व बैंक को भेजा गया । पहले कहा गया उसी समय, तत्काल, फौरन और एक सदन की सम्मानित सदस्या कहती हैं कि हफ्ते भर जवाहरलालजी के निवास स्थान पर उसका प्रदर्शन होता है । मगर न एक हफ्ता है, न उसी समय है, न फौरन है, तीन साल तक वह हीरा पडा रहा । 1955 में मिला था और 1958 के अप्रैल में रिजर्व बैंक में भेजा गया । खुदा जाने वह हीरा कौन भेजा गया, कौन नही भेजा गया, क्या भेजा गया, क्या नहीं भेजा गया । मै कहना चाहता हूं कि क्या यह प्रधान मंत्री शुद्धत: सदन का अपमान नही कर रही हैं । प्रधान मंत्री शुद्धतः सदन का अपमान करे, मै कंटेम्प्ट ग्राफ हाउस, इससे बढ कर कंटेम्प्ट ग्राफ हाउस पार्लियामेंट्री हिस्ट्री में किसी प्रधान मंत्री ने दुनिया में नही किया होगा । इसलिये मैं कहता हू कि उसी प्रधान मंत्री के शासन में वित्त मंत्री ग्रा कर के रख रहे है विधेयक, उसके बारे में मै क्या कहूं ।

श्रीमन, सवाल जब उठा है तो उसका समुचित जवाब होना चाहिये । इधर उधर गोलमाल करने से कोई समस्या का समाधान नही होगा । सवाल साफ उठा है और सारे का सारा रिकार्ड देखा जा चुका है और सब चीजें वेरीफाई भी हो चुकी है । मै ग्राज भी कह रहा हू कि सार्वजनिक ढंग से कहा जा रहा है कि जो 7 जनवरी को पत्र लिखा गया दिल्ली से उसमें साफ कहा गया है एम० ग्रो० मथाई की तरफ से । एम० ग्रो० मथाई कैसे ग्रादमी हैं, इससे हमें मतलब नही है क्योंकि जो सदन में ग्रा करके अपनी सफाई न दे सके, उसके बारे में ससदीय व्यवस्था है कि कुछ कहना नही चाहिये । जो सदन में हो और ग्रामने-सामने बात कर सकता हो उसके बारे में कहा जाय । तो एम० ग्रो० मथाई के बारे में हम कुछ कहना नही चाहते कि वह कैसे ग्रादमी है, मगर मैं उसकी ईमानदारी की तारीफ करूगा कि जब हमने यह पत्र अपने चेयरमैन को भेजा, तो उसने चेयरमैन साहब के सामने दो बार जा करके कहा कि हा हमारा पत्र है । पहला सिगनेचर वाला नहीं था, दूसरा सिगनेचर वाला था और

[श्री राजनारायण]

उसने कहा कि हां, यह हमारा सिगनेचर है, हमने यह पत्र लिखा है। तो सारे का सारा अर्थ इसमें आ गया और उसने सीधे सीधे पत्र में लिखा है

उपसभाध्यक्ष (श्री महाबीर प्रसाद भार्गव) : राजनारायण जी, अब आपका टाइम हो गया। 25 मिनट हो गये। अब आप जो बोलेंगे वह रिकार्ड में नहीं जायेगा।

श्री राजनारायण : तो श्रीमन, ठीक है, अगर आप यही चाहेंगे तो आपसे हम लड़ेंगे तो नहीं।

उपसभाध्यक्ष (श्री महाबीर प्रसाद भार्गव) : मेरी कठिनाई आप देखिये। दस आदमी हैं और 120 मिनट का टाइम है। तो आप को कैसे ज्यादा टाइम दे दूं। जो आप बतायें मैं उसको करने को तैयार हूं।

श्री राजनारायण : मैं आपसे इतना ही निवेदन करना चाहता हूं . . .

उपसभाध्यक्ष (श्री महाबीर प्रसाद भार्गव) : कोई एक आदमी तो हाउस का सारा टाइम नहीं ले सकता।

श्री राजनारायण : कोई हम दूसरी बात बोलते तो शायद हम को समय मिलता।

उपसभाध्यक्ष (श्री महाबीर प्रसाद भार्गव) : आप बोलते तो जरूर मिलता। लेकिन अब तो 25 मिनट हो गये कहां तक आप को अलाऊ करूं।

श्री राजनारायण : श्रीमन, एक व्यवस्था इस सदन में हमेशा के लिये हो जानी चाहिये ताकि आपको बोलना न पड़े। आप यहां पर दो बत्ती लगाइये रैड। जिसका पांच मिनट जब समय बाकी रह जाय तो लाल बत्ती जला दी जाय।

उपसभाध्यक्ष (श्री महाबीर प्रसाद भार्गव) : पांच मिनट पहले मैंने बता दिया था आपको।

श्री राजनारायण : उतना तो आप जब जोर से कहते हैं तो मैं डर जाता हूं और मुझ को जितना कहना होता है, वह मैं कह नहीं पाता।

उपसभाध्यक्ष (श्री महाबीर प्रसाद भार्गव) : आप का टाइम हो गया है।

श्री राजनारायण : श्रीमन, हमें पांच मिनट और दे दीजिये।

उपसभाध्यक्ष (श्री महाबीर प्रसाद भार्गव) : अच्छा, दो मिनट में आप खत्म कीजिये। दो मिनट के बाद टाइम नहीं दूंगा।

श्री राजनारायण : अच्छा दो मिनट में ही मैं इसे पढ़े देता हूं।

श्री शेर खां (मैसूर): वाइस चेयरमैन साहब, क्या आनरेबिल मेम्बर पेपर पढ़ सकते हैं जो खिलाफे उसूल है !

श्री राजनारायण : हां पेपर पढ़ सकता हूं और पढ़ रहा हूं। अगर आज समय नहीं मिलेगा तो कल समय निकाल कर पढ़ूंगा :

"Anyway, nobody is allowed to keep any gift from a foreign dignitary or a foreign government costing more than Rs. 200, unless one is prepared to pay to the Government of India the entire market price of the gift."

यह कहा गया है कि रूस की सरकार से जब श्रीमती इन्दिरा गांधी को सेबिल कोट मिला, तो उस कोट को भी उन्होंने अपने पास रखा। उनके ऊपर चार्ज लगा हुआ है कि :

"(1) Rs. 25,000 for the purchase of land in her name near Qutab Minar;

(2) Rs. 17,000 for the purchase of a Dodge Station Wagon;

(3) The entire expenses covering the trip of herself and her two children abroad (travelling by the Polish luxury ship. s.s. "Batory" to Europe) to Europe in 1953 and re-

turn by air plus the substantial foreign exchange expenses involved;

(4) These and similar items can be verified from her two bank accounts; 2 pearl necklaces, earlobes and ring studded with pearls (Indira has not included these in the list of jewellery in her Wealth-tax returns);

(5) A silver cutlery set for 12;

(6) A German cutlery set for 12 (modern design);

Indira cannot palm off and of these to her father and grandfather who died long ago. Neither can she for very obvious reasons put any of these on her late husband.

When the Finance Minister, Sachindra Chaudhuri, advised Indira to use a small Government car in the interests of economy, she promptly had a new Hindustan car bought at Government expense exclusively for her trips to Parliament House (to impress MPs) and retain the newly imported provocative air-conditioned American luxury car for her other travels. That is her conception of economy."

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA). You have to resume your seat now.

श्री राजनारायण : तो मैं चाहूंगा कि जिस मुल्क में इस तरह की प्रधान मंत्री हों, उस मुल्क में कोई भी विधेयक आये, तो देश की जनता को उठ कर, खड़े हो कर कहना चाहिए कि उसको नहीं चलने दिया जायगा, जब तक कि उनका इस्तीफा न हो, उनका पतन न हो।

श्री रामकुमार भुवालका (पश्चिमी बंगाल) : उपसभाध्यक्ष महोदय, वित्त मंत्री महोदय ने जो बिल पेश किया, उसके सम्बन्ध में कुछ सुझाव देना चाहता हूं। पहला सुझाव यह है कि हमारी सरकार भिलाई, रूरकेला, दुर्गापुर, फर्टिलाइजर और एलाय स्टील जैसे बड़े-बड़े कारखाने चलाती है। इन बड़े-बड़े कारखानों में 1964-65 में 21.45 मिलियन का फायदा हुआ। उसके स्थान पर 1965-66 में 16.66 मिलियन का नुकसान हुआ। इस वर्ष 38.10 मिलियन का नुकसान रहा। इसमें ब्याज और घिसाई नहीं है। क्या कारण है कि इतने बड़े कारखाने जहां चलते हों, उसमें ज्यादा से ज्यादा प्रोडक्शन होता हो, बड़ा से बड़ा सेल होता हो, बड़ी से बड़ी पूंजी लगी हो, उसके ऊपर भी नुकसान हो ? टाटा तथा इण्डियन आइरन में उससे कम रुपये लगें हैं, कम टर्न ओवर होता है, फिर भी उस में फायदा होता है —इसको देखना चाहिए। टाटा और इंडियन आइरन वाले डिवीडेंड भी देते हैं। सरकारी कारखानों में डिवीडेंड देना तो अलग रहा, 613 42 मिलियन ब्याज कमाई का नुकसान और अलग होता है, अगर ब्याज और घिसाई रखें, तो इतना बड़ा नुकसान होता है। सरकार यह क्यों नहीं सोचती कि दूसरे कारखानों में फायदा होता है और उसके इतने बड़े कारखाने में नुकसान होता है। क्या वजह है ? अच्छे आदमियों की सलाह लें। दूसरी बात यह है कि इनमें प्रोडेक्शन अच्छा होगा, तो फायदा भी होगा, उसमें टैक्स कम होंगे। इसलिए मेरा सुझाव यह है कि इस पर बहुत ज्यादा ध्यान दें—बजाय दूसरी बातों पर ध्यान देने के—ताकि टैक्स न बढ़ाने पड़ें, जिसका सारा बोझ जनता पर पड़ता है। कारखानों में नुकसान हो जाय, यह सरकार के लिए शोभा की बात नहीं है।

सहज में यह सुझाव दिया गया कि कारखाने वालों को लाइसेंस नहीं देने चाहिये और देने चाहिये तो बहुत कम। जहां पर गड़बड़ी हो, जहां अच्छी तरह से काम न चल रहा हो, उसको देखना चाहिए, लेकिन कारखाने न हों, यह हमारे देश के लिए बहुत बुरी बात होगी।

[श्री रामकुमार भुवालका]

जि ने कारखाने खुल सकें. खुलने चाहिएं। इसमें नाम का सवाल नही है, किसी को भी लाइसेंस दें, रोकें नही। जो दिया हुआ है, वह अगर कारखाना नही खोलता है तो उसका लाइसेंस दूसरों को दे दें, लेकिन कारखाने जरूर खुलने चाहिए।

दूसरी बात है अनाज के सम्बन्ध में। हमारे यहां अनाज की कमी है, जनसंख्या बढ़ती जा रही है। उसका मिलान कैसे बैठेगा। जनसंख्या घटेगी नहीं, अनाज बढ़गा नही, तो काम कैसे चलेगा। सरकार कहती है कि दाम घटायेंगे, लेकिन दिनों दिन दाम बढ़ते जाते है। इन तीन महीनों मे बनस्पति तेल के दाम कितने बढ़े, दालों के दाम कितने बढ़े, वेजीटेबिल्स के दाम कितने बढ़े —कौन सी ऐसी चीज है, जिसका दाम नही बढ़ा। हम सोचते है कि दाम घटेंगे, सरकार सोचती है और कहती है कि दाम घटायेंगे, लेकिन दाम बढ़ते चले जा रहेहै दाम घटते नही। पिछले तीन महीने में जो दाम बढ़े है, 1966 में जो दाम बढ़ थे उस से कही ज्यादा है। दाम घटने वाले नही है। ऐसी हालत में सरकार को हम सब से यह नह कहना चाहिए कि दाम घटेंगे। हमको यह सोचना चाहिए कि प्रोडक्श बढ़े। जब तक प्रोडक्शन नही बढ़ेगा, दाम घट नही सकते। जितनी हमारी आवश्यकता है, उससे ज्यादा प्रोडक्शन होगा तब दाम घटेंगे। जितना प्रोडक्शन बढ़ता है, उससे ज्यादा पापुलेशन बढ़ जाती है — यह रेशो कैसे पूरी होगी—इसके लिए सरकार को सोचना चाहिए। अगर सरकार नहीं सोचेगी, तो थोड़े दिन मे ऐसी परिस्थिति पैदा ो जायगी, जो सम्भाले नही सम्भलेगी।

मतभेदों का जाल बिछा हुआ है। कोई यह विचार नही करता कि प्रोडक्शन बढ़े और दाम घटे, क्वालिटी अच्छी हो। आपस के मतभेदों के कारण, विचारों के संघर्षो के कारण सारा समय चला जाता है। मै सरकार को सुझाव दूगा कि इस पर ज्यादा विचार करे कि प्रोडक्शन तो बढ़े, और चीजों के दाम घटें।

आज जिनके पास पैसा है, वे भी महसूस करते है कि खर्चे बहुत बढ़ते जाते हैं। जिनके पास पैसा नहीं है, उनको कितनी तकलीफ होती होगी, हम यह सोच सकते है। जो आदमो 50–60 या 70 रुपए कमाता है, उसका फैमिली है, परिवार है, उसकी कैसी गति हो रही है, वही जानता होगा। संसद् के सदस्यों को आठ सौ और एक हजार रुपया मिलता है, हमें क्या कमी है। जिनको सौ पया मिलता है, वे कैसे करते होंगे, वे कैसे चलाते होंगे। एक साधारण आदमी जो दरवान है, जो मजदूर है, उसको 70–80 या 90 रुपया मिलता है। वह सारी गृहस्थी को कैसे चलाएगा। पहले जब 15 रुपए दरवान को देने थे, तो वह बड़ा खुश रहता था, 5–10 रुपये देश भेजता था। आज उसको 90–100 रुपए मिलने के बाद भी वह खुश नहीं है। कोई बढ़ाए तो कहा तक बढ़ाए। सबके साथ वाजिब तौर से देखना पड़ता है।

आज अवस्था यह है कि कलकत्ते में, बंगाल मे, कारखानों मे घिराव चल रहा है। घिराव के कारण वहां पर कारखाने वाले रोके जाते है। उसकी वजह से प्रोडक्शन कम हो गया है। इससे बेरोजगारी बढ़ जायगी, बेरोजगारी बढ़ने से और भी तकलीफ बढ़ेगी। इसलिए सरकार से मेरा नम्र निवेदन है कि इस घिराव को जल्दी से जल्दी बन्द करें। मै नही कहता कि मजदूरों को पूरी मजदूरी न मिले। जितनी मिलनी चाहिए उससे दो पैसे ज्यादा मिले—मै इसका पक्षपाती हूं। लेकिन यह घिराव हमारे देश के लिए बड़ा खतरा है। वहां पर जितने छोटे छोटे कारखाने है, उनमे घिराव चल रहा है। बड़े कारखानों पर घिराव नही हुआ है। अगर हुआ है तो बहुत कम हुआ है। छोटे कारखाने वाले घबड़ा रहे है। मै अभी 8–10 रोज कलकत्ता हो कर आया। वहा का जो

हाल देखा उस से मालूम हुआ कि वहां प्रोडक्शन बिल्कुल बन्द सा हो गया, लोग बेकार हो जायेंगे । वहां के अधिकारियों को कहा गया, लेकिन उन का मत यह है कि घिराव से फायदा ोगा । मैं भारत सरकार से प्रा ना करूंगा कि वह इस सम्बन्ध में जल्दी सोचें, जितनी ज ्दी हो सके इस मसले को हल करें, नहीं तो वस्ट-बंगाल की अवस्था अनएम्प्लायमेंट के सम्बन्ध में बहुत खराब ो जायगी । मैं बहुत आपको धन्यबाद देता हूं कि आपने मुझे बोलने का मौका दिया ।

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, first of all I should like to deal with a subject which has been referred to here. I have been called an opportunist, and my party and we of the opposition have been called opportunists by a member of the Government. All I would like to say in this connection is this that truth will be out one day; if not today it wi'l be out tomorrow. We are not concerned with individuals here. Presidential and Vice-Presidential elections are matters of State, are important events in the political system of our country. The party in power at the Centre must know how to handle this delicate yet very important question. Unfortunately the Congress Party has not only done it but has failed even to show elementary commonsense in a matter where commonsense was needed. Mr. Vice-Chairman, I regret to say that a solution could not be found because of the unilateral arrogant attitude of some of the leaders of the Congress Party. I am advisedly using the words "leaders of the Congress Party".

SHRI K. C. PANT: May I know who made the unilateral announcement first?

SHRI BHUPESH GUPTA: You may have your chance to say and we will have a Third Reading also. It is true that certain parties in the opposition made two suggestions of names, you know very well, one for Presidentship and the other for Vice-Presidentship. It is open to anybody to suggest names, most certainly to the opposition or the Congress Party or both or all. That does not mean that over a matter like this a solution could not be found or a national decision could not be arrived at. The Congress Party being the ruling party here at the Centre, should have shown a little resilience, some amount of better understanding of the whole problem. That is why our two names are up against those two names. A situation of that kind one would have liked to avoid. I frankly say that it was possible to avoid it. There were many formu'as afloat even after our names had been suggested and the Congress names were known. Well, in the earlier period also, they did not show an inclination to discuss these formulas or alternative formulas in order to arrive at national, agreed decision over this matter. I speak with some authority. The opposition was quite inclined even at the late hour to discuss this matter. I cannot say whether it is possible now but until this morning the Opposition was ready, on the basis of certain give and take adjustments in this matter, to arrive at a common solution.The Congress leaders should not say that they did not know what was going on. For example, there were—well, I would not say—many suggestions. Therefore, Mr. Vice-Chairman, let us not be blamed in this manner. I do maintain here and I do say in all seriousness—but for the rigidity and arrogance of some leaders of the Congress Party, by this afternoon we could have easi'y arrived at a solution where practically all the leading parties in the country would have announced their agreed candidates, for Presidentship and Vice-Presidentship. You understand it when I say this thing. I am not discounting the Congress Party. Obviously, such an announcement would not have been possible if the Congress Party were not satisfied nor would it have been

[Shri Bhupesh Gupta.]

possible if we, on the Opposition, were not satisfied. But I do say in all seriousness that there was a basis for arriving at such a solution and the solution was actually hovering at the threshold. But the Congress Party pushed it aside—I very much regret—for obvious reasons. You know. I have been in this House and the personnel of this are also involved, for whom I have got personally great regard. Now, we are very sorry for it that it should not have been so. They should have expressed regret, they should also have been sorry instead of accusing us of opportunism. I am not here to run down the Treasury Benches. Personally I had the impression that some leading members of the Government were very much agreeable to arriving at some kind of understanding. It seems that somewhere else other people were not agreeable and hence, a solution could not be arrived at. I may tell you very frankly; I would ask my friends of the Congress Party—today is it proper to view such a matter in the way that you have viewed it in 1962 or in 1957 or in 1952? No. I may inform you that in 1957—I remember—indirectly, although the Congress was in an overwhelming majority here and in the State Assemblies—Jawaharlal Nehru wanted to find out what would be the reaction of the Opposition parties in regard to the names that he had in mind for proposing for Presidentship and Vice-Presidentship, even at that time. Is it not necessary today to take that attitude a little further and not only sound but enter into mutual consultations so that, well, decisions could be arrived at? I hope you will agree there at least that it was necessary. You may blame us, I may blame you. But the fact remains that it was necessary that such consultation up to the last moment—if you ask me up to the moment of filing the nominations—should have continued, and the Government would have lost nothing; the leaders of the Government—here we are concerned with the leaders of the Government—would not have lost anything in persevering for an effort in that direction because a solution, if you can arrive at it, will compensate all the other considerations that you may have in mind. It will be great event in this situation, or in all situations, when your majority has gone down, when in the State Assemblies the strength of the Congress Party which is unilaterally making suggestions of that kind, is lower than the strength of the combined strength of the Opposition. You know very well that but for the lead that you have in the Rajya Sabha with an excess of 150 Members, you are hard put to it in getting your Presidential candidate elected, should all the Opposition combines everywhere. And besides, what makes you think that all your partymen will vote exactly according to your whip? Are you not taking a risk? You should have thought about it.

SHRI K. C. PANT: No.

SHRI BHUPESH GUPTA: You should have thought about it. In Mr. Yajee's election, many Congress Members did not vote for him for the Rajya Sabha election, although you had an analysis made.

SHRI P. C. MITRA: Will you follow the procedure adopted by Mr. R. K. Jain?

SHRI BHUPESH GUPTA: I may just tell you, I am not in a spirit of accusation in that way. You had made a blunder. I am sorry. When you are on a matter on which I want to fight you, when I want you to fight me, I would not like to say anything which narrows the possibility of that fight. By temperament, I am a fighter. Therefore, I like to fight, I like to cross swords with you But over this matter, Mr. Vice-Chairman, we of the Opposition did not wish to cross swords if that was possible. If we were to do so, we are

doing it much against our will but forced by the Congress Party.

AN HON. MEMBER: No, no.

SHRI BHUPESH GUPTA This is what I tell you. And I would not have said it were it not based on certain solid, unassailable facts which are also known to you.

SHRI M M. DHARIA (Maharashtra). May we know from the hon. Member what democratic traditions they have created in this country by requesting the Chief Justice of the Supreme Court of India to be a nominee for this Presidential post?

SHRI P. N. SAPRU (Uttar Pradesh) · Let us not go into that question because some of us who sit here have to say things which are not very pleasant for this party.

SHRI BHUPESH GUPTA· It is good that this discussion should take place on principle. It is a principle and one may legitimately raise it. I am not saying that Mr. Dharia is asking the question *mala fide*. After all, we may have genuine doubts; we may have our own conceptions of working of the parliamentary institutions or even of electing Presidents and Vice-Presidents. All that I would like to say is. Assuming it is a principle for you, is it such a principle which you will have to uphold at the cost of mighty, great momentous gains in our political life? Yes, you may think that you are against a Justice being brought as something else here But you will also agree that today, to project an agreed candidate in a situation when eight non-Congress Governments function, when your majority is lost, when the Opposition and the Government side seem equally almost divided on a national scale, that would have been a glorious achievements on your part.

SHRI M M DHARIA: An agreed candidate cannot be one dictated by the Opposition parties It is not the way.

SHRI I. K. GUJRAL: Horse-trading

SHRI BHUPESH GUPTA: That is the mentality. We are conscious of our limitations. We know that we cannot dictate to you in the sense that you will listen to our dictation. On the contrary, you are not habituated to listening to us, much less listening to our dictation. You only listen to the American dictation That is a different matter.

SHRI I K. GUJRAL· They announced the candidate before you did.

(*Interruptions*)

SHRI BHUPESH GUPTA: Personally, I do not involve myself in it at all As the Opposition, Mr. Vice-Chairman, in a matter like this, certainly we are entitled to give opinion and as a ruling party, you should welcome our opinion, you should inspire our thought, you should have sought our co-operation, you should invite us, if necessary, by walking an extra mile . . .

SHRI I K GUJRAL· You were invited.

SHRI BHUPESH GUPTA: . . . to get our support. But you should not say that we cannot give you any opinion Or when you give an opinion, we should not say that you are dictating I must say, I know that the attitude of the Prime Minister seemed to be a little reasonable in this matter. Beyond that I do not wish to say anything. After all, we hear all kinds of things If the reports are correct, then I must say that our attitude seems to be, at least in this matter, a little flexible and reasonable. Once bitten, twice shy—well, like that whatever the reasons are. But somehow or the other it has not come, and I hope you will understand that you have done a wrong thing.

5 P.M.

PANDIT S S N. TANKHA: Mr. Gupta, the Opposition has gone much

[Pandit S. S. N. Tankha.]
further than giving advice. It has put up its candidates.

SHRI BHUPESH GUPTA: We did put up candidates. You did not put up candidates because you are quarrelling amongst yourselves whether it will be X or Y. Who does not know that your President held one view and your Prime Minister held another view? It was common knowledge in the lobby. Do you not know that?

SHRI I. K. GUJRAL: I am glad that Mr. Bhupesh Gupta and the Swatantras now hold one view on everything.

SHRI BHUPESH GUPTA: At least try to keep your Prime Minister and your President together. Well, Sir, he is trying to provoke me. We conduct all work together in national interest. We work as a collective body so that there is collective bargaining between you and the Opposition. It is good.

SHRI K. C. PANT: May I inform you . . .

SHRI BHUPESH GUPTA: Good. I have created a hornets' nest.

SHRI K. C. PANT: . . . that the Prime Minister and the President collectively made the announcement of the candidate. He will be glad to know that. I share your anxiety. Therefore, I wanted to remove it.

SHRI BHUPESH GUPTA: I am not interested in creating a division. But when this was in the formative stage, when you were thinking aloud, when groups were moving for X, Y, Z even within your Party, before somebody announced that he was bowing out of the scene, well things were not so simple as all that, Mr. Pant. You know it very well. All I am saying, Mr. Vice-Chairman, is that it is a regrettable thing. But I do make it clear that even yesterday when the Opposition parties met the nominee of the Opposition Party, after that they issued a statement. Even in the statement Mr. Masani made it clear that still they would be ready for a concensus over this matter.

SHRI I. K. GUJRAL: Was Mr. Masani speaking for you also?

SHRI DAHYABHAI V. PATEL: Yes.

SHRI BHUPESH GUPTA: Have you made any such statement? No, never.

SHRI I. K. GUJRAL: Was he speaking for you also?

SHRI BHUPESH GUPTA: Do not try to provoke me. Mr. Masani and I are politically world apart. But if we want an agreed solution, then it means that even with you, whom I want to oust from the country, I will come to an understanding. At least we sit on this side of the House.

SHRI I. K. GUJRAL: Mr. Dahyabhai Patel does not like your touch. Please do not touch him.

SHRI DAHYABHAI V. PATEL: I like his touch and I like your touch also.

SHRI BHUPESH GUPTA: Though we announced that we would fight in the elections, even so I would like to come to an understanding. Mr. Vice-Chairman, that is the attitude, that is the national approach over such matters. I know we have very many things to say over these two posts and so on.

SHRI I. K. GUJRAL: Sir, if Mr. Bhupesh Gupta was interested in a national consensus, he would not have been a party to the announcement of the candidates before the meeting of the Prime Minister. They announced candidates and refused to meet the Prime Minister. Is it on record or not?

SHRI BHUPESH GUPTA: No, no, Mr. Vice-Chairman. If I divulge the truth, then you are responsible for

provoking me to say things, and if your Prime Minister gets angry you should be responsible for it.

Now, Mr. Vice-Chairman, a meeting was settled. But what happened? Slips came in the afternoon saying, "You meet me at 1-05. You meet me at 1-10. You meet me at 1-15". Is that the way? The people thought that all should meet together. A meeting was fixed at 5 o'clock. That meeting was never called.

SHRI I. K. GUJRAL: You never went.

SHRI BHUPESH GUPTA: Well, you are a member of the Council of Ministers. You can enter there any time you like, but we cannot go there. Therefore, it was not called. If that meeting had been called, certainly we would all have been there. We were ready. In fact, we were expecting...

SHRI I. K. GUJRAL: The meeting was called.

SHRI BHUPESH GUPTA: Why the meeting was not called, Mr. Gujral should know it very well if he is handling his portfolio properly. He knows very well that there was trouble in the kingdom of Denmark.

They themselves were not coming to an agreement. And the poor Prime Minister. What was she going to tell us when she could not settle her own problems with her own people? (*Interruption.*) You wanted X and somebody wanted Y. It happened like that. Somebody wanted the *status quo*. Somebody wanted promotion. All these things went on, as you know very well. You had a great difficulty. But do not blame us for not going to the meeting.

SHRI I. K. GUJRAL: Opportunists never differ.

SHRI BHUPESH GUPTA: You call us opportunists!

SHRI DAHYABHAI V. PATEL: Everybody knows who the opportunists are.

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, Mr. Gujral is calling me opportunist. Wonderful thing on earth. Well, Mr. Gujral, I will not say anything. You are a young man. I wish you well. I can say if the definition of opportunism in the Congress dictionary is that we do not adjust to their convenience all our life, we must be opportunists.

SHRI I. K. GUJRAL: No, I am quoting "opportunists" as defined by Karl Marx and by Lenin.

SHRI BHUPESH GUPTA: I am glad that at least you are not talking about the Jan Sangh; you are talking about Karl Marx. Good thing, Mr. Gujral. In your off time, in the inter-Session period, you read Karl Marx and other things and next Session you ask questions on this.

Therefore, I want to conclude that subject by telling hon'ble Members here, over that matter we did not seek controversy, over that matter we sought a national agreement and an agreed solution. Over that matter we were anxious to have a unified candidate, acceptable to all sides. In the nature of things today, you cannot have just one side pushing it. Mr. Vice-Chairman, if somebody has proposed some name and others have proposed another name, what happens in such a situation? All sit together to discuss, to arrive at, somehow or the other, an agreement on such name or a substitute name or at some such thing, or an adjustment of name, or adjustment of position. Many things could be done. But they have done nothing. I am very sorry for this controversy. They have forced this controversy which we did not want. When we want a controversy we do not fight shy of it. We ask for it. We encourage it. But here, I must tell you, we wanted a good, agreed solution. And before I conclude, I do maintain, Mr. Vice-Chairman, I know your

[Shri Bhupesh Gupta.]
views in personal capacity. I do not wish to embarrass you.

SHRI K. C. PANT: May I only ask him if he is really sincere about wanting to arrive at an agreed solution, would it not have been proper for the Opposition to meet the Congress and try to work out a solution before announcing the name so that it does not make matters more difficult?

SHRI BHUPESH GUPTA: Again I am provoked to say something. A letter was written. Now it is out in the press saying that a meeting be called. Let the Prime Minister and the Congress President come. The letter was written making this suggestion.

SHRI I. K. GUJRAL: After the announcement, Sir, there was a letter. Does he know this thing or does he not want to tell the truth that instead of meeting the Prime Minister they chose to get together, dictating terms, wrote the letter, announced the candidates and then said, "Now take it or leave it". We are out for consensus". Is it horse-trading or consensus?

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, assuming that we are very bad, for argument's sake, suppose we say that we are prepared for a consensus despite our names, is it not your responsibility all the more so when you have not announced the names, to have consultations? You did not do so. As far as my party is concerned. I can tell now for my party . . .

SHRI I. K. GUJRAL: Sir, his leader, Mr. Masani, went to the Prime Minister and said that he would consult his fellow members and come back to her. Instead of that, they got together and wrote the letter.

SHRI BHUPESH GUPTA: I am rather surprised.

SHRI RAJNARAIN: Why do you bring the Prime Minister, here?

SHRI BHUPESH GUPTA: He says "my leader, Mr. Masani". Mr. Masani is not my leader. He is my colleague in Parliament, not my leader. We sit opposite.

SHRI DAHYABHAI V. PATEL: He is an honourable colleague.

SHRI BHUPESH GUPTA: Yes, honourable colleague.

SHRI I. K. GUJRAL: No honourable.

SHRI BHUPESH GUPTA: All are honourable colleagues here. Even Mr. Gulzarilal Nanda, when he detained us, was an honourable man. Therefore, for the purpose of Parliamentary proceedings all are honourable colleagues; even the most dishonourable man is an honourable man. You know it very well. And if the Treasury Benches do not know it better, who knows it better?

THE VICE-CHAIRMAN (SHRI M P. BHARGAVA): What about the adjustment of time now?

SHRI BHUPESH GUPTA: I would finish, Mr. Vice-Chairman. I can tell you that as far as our party is concerned, even with this thing, we would have gone the fullest length in order to acquire an agreed solution to this problem on the basis of the realities as they were. Obviously, an agreed solution pre-supposes satisfaction of both sides and I am convinced from my talks with my colleagues of the Opposition that they were also equally keen on arriving at an agreed solution by making certain adjustments, by ordering and re-ordering the thing, if that is possible. But nothing of the kind was acceptable to them. The blame is on you. I leave it at that . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Shall we leave it at that?

SHRI BHUPESH GUPTA: No more on this subject.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): There is no other subject now.

SHRI BHUPESH GUPTA: One or two things more. I had no intention of speaking on this subject, but Shri Gujral and others raised it. as far as judiciary is concerned, the point raised is not a fundamental point. It is a matter of convention. Conventions have to adjust to the realities of the situation. Convention is not a dogmatic concept. But even that convention has not been adhered to, because the Congress can get a judge to become a Minister, they could make a judge an ambassador, they can ask a Chief Justice to retire or leave the post to become a Minister. All these things have happened . . .

SHRI DAHYABHAI V. PATEL: The judge and the accused can be in the same cabinet.

SHRI K. C. PANT: Did you approve of all the appointments of all the judges? That is the point.

SHRI BHUPESH GUPTA: Will you leave the Congress if I say?

SHRI K. C. PANT: I want to know your opinion.

SHRI BHUPESH GUPTA: It does not lie in your mouth to say. One must not blow hot and cold . . .

SHRI I. K. GUJRAL: Has the wisdom dawned on the Member now that perhaps we were right?

SHRI BHUPESH GUPTA: They are talking about principle. Sachindra Chaudhuri was defeated in the election and he is being sent as High Commissioner in London. What kind of principle is it? Defeated Congress candiates are made Governors. What kind of principle is that?

SHRI I. K. GUJRAL: Is he implying that we have no principles and, therefore, he does not want to have any principles himself also?

SHRI BHUPESH GUPTA: I say the Congress people should be the last persons on earth to talk about principle, real or imaginary. Mr. Vice-Chairman, I leave the sorry episode at that. Now I come to where we differ with Mr. Masani.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Bhupesh Gupta I might tell you that I did not give more than 25 minutes to Shri Rajnarain. I will be blamed for partiality if I give you more than 25 minutes.

SHRI BHUPESH GUPTA: No, I am sorry. . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I am sorry, you will have to conclude in a minute.

SHRI BHUPESH GUPTA: No. I will conclude in a few minutes. You should have warned me earlier.

THE VICE-CHAIRMAN SHRI M. P. BHARGAVA): I have warned everybody.

SHRI BHUPESH GUPTA: Your consideration I fully appreciate. I was not dying for your warning, but if I had been warned earlier, I would have controlled myself.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Well, now control yourself.

SHRI BHUPESH GUPTA: Yes, but even if you stop a car, it takes a little time.

I am just coming to a stop gradually.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Not, very gradually, I may say.

SHRI NIREN GHOSH (West Bengal) Let us sit tommorow. We have some other business also.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Please finish in two minutes.

SHRI BHUPESH GUPTA: I will co-operate with you. That is why I did not want to say anything on the subject But Mr Gujral and others provoked me So we should not be misunderstood and it is a good thing that we see to-day . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr Bhupesh Gupta, it is a bad thing to be provoked

SHRI BHUPESH GUPTA No, Mr. Vice-Chairman, it is glory to you that under your chairmanship, a member of the Opposition has said that they were ready for consensus and agreement even up to the eleventh hour till the time of the filing of the nomination.

Now, I will come to other matters Now, a fine of Rs 1 65 crores was imposed on the Bird and Company group of industries, for all kinds of foreign exchange violations and other similar acts Their head office in India is at Calcutta Suddenly, on March 12, the last day of the former Finance Minister, Mr Sachindra Chaudhuri, the fine was reduced to Rs 45 lakhs One does not know why it was done how it was done, especially on the eve of his departure, in this manner Mr Sachindra Chaudhuri knew he was going to be defeated He is a very intelligent man Having got into the election campaign, he was defeated already On the last day, he knew that he would be no more in Government position and naturally he did it First of all, the principal question I raise is· Is it proper for fines to be reduced, leave alone other considerations, presumably on the orders of a Finance Minister when that Finance Minister had been defeated in the election and has become, for all practical purposes, *functus officio?* Well, this question I put. It is believed in Calcutta circles that this was the *quid pro quo* for the handsome donations, running into several lakhs, given by the company to our lamented Shri Atulya Ghosh, the Congress Treasurer. Now these are allegations I agree These are charges, but widely uttered and also believed in by honourable men, reasonable men Therefore I come to the conclusion that it had been done in order to prevent the new Finance Minister from doing anything, although that Finance Minister, he knew, would belong to the same party because the election results were out. I demand in this connection a proper enquiry into this whole matter. I demand reopening of the entire case. I demand in this connection a proper enquiry into this whole matter. I demand reopening of the entire case. I demand re-imposition of the fines and speedy arrangements for its collection. You know, Mr Vice-Chairman, how in the case of Ram Ratan Gupta, taxes of the order of Rs. 30 lakhs were written off and then the case was reopened Here is a fit case for reopening Twenty or thirty Members of the Lok Sabha submitted a memorandum to the Prime Minister . . .

SHRI P C MITRA: You must say "including some Congress Members"

SHRI BHUPESH GUPTA: All Members are Members and hon Members to me, whether of the Congress or of the Opposition.

Now, Mr. Vice-Chairman, I must invite your attention to the deliberations of the Federation of the Indian Chambers of Commerce and Industry It seems that they have launched a strong offensive in order to get tax exemptions, in order to get imports liberalised, and in order to do away with whatever curbs—little curbs—we have on their operation. On the one hand, we have the report on the Birlas regarding licences and on the other

hand, we have, in the newspapers, today a report of the deliberations of the Federation, in which a big offensive has been launched. Mr. Vice-Chairman, I warn the country against this kind of thing. It seems that the Congrtss Party is in a more close touch with them because they have paid heavily for the elections. Having got their men in high positions, including the Cabinet, at their own business level, they have developed a strong offensive in order to pressurise the already over-pressurised Government in this matter.

Now I shall invite your attention to a speech made by Shri M. C. Setalvad, a former Attorney-General, in Madras on the 9th of this month where he has demanded the abolition or cancellation of those provisions in the Constitution which enable detention without trial, which curtail fundamental rights. He has also demanded and made out a strong case for the deletion of those provisions under the Emergency which come in the way of fundamental rights and lead to a kind of what he describes as a Constitutional dictatorship. One or two things I will read and then sit down. One or two lines I shall read:

> "The majority of the Supreme, Court having decided against the petitioners who had challenged the validity of the Amendment to the Constitution, Mr. Setalvad wondered why the court declared 'that hereafter the count would regard all amendments of the Constitution made by Parliament doing away or abridging the fundamental rights to be invalid'."

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): You give the name of the paper and the date. Everybody will read it.

SHRI BHUPESH GUPTA: It is 'The Indian Express', Monday, April 10th. I am little panicky.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Please wind up now.

SHRI BHUPESH GUPTA: You took away a few seconds. It is a good thing. Your interruption was quite good.

> "Parliament is called a constituted body and not a constituent body" remarked Mr. Setalvad."

He pointed out the powers of the Parliament to amend the Constitution and justified it.

> 'One cannot help referring to some constitutional provisions which are regarded by many as a blot on our Constitution. I am referring to the provisions relating to . . ."

THE VICE-CHAIRMAN (Shri M. P. BHARGAVA): You are wasting your energy. Everybody has read it.

SHRI BHUPESH GUPTA: Have you come to the conclusion that what is read outside should not be read here. Then there shall be great ignorance. Even Mathai's letter is read here. I think Mr. Setalvad is more important than Mathai.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I am not objecting on the personality. I am objecting only because it can be read by others.

SHRI BHUPESH GUPTA: Coming to Mathai, I will have to say——I read that letter—it is written in the style of blackmailer. Wonderful letter—that letter.

SHRI RAJNARAIN: The letter is there. Let there be an enquiry.

SHRI BHUPESH GUPTA: It should be enquired into.

SHRI RAJNARAIN: Let it be found out who is a blackmailer *Interruptions* whom . . .

(*Interruptions*)

SHRI BHUPESH GUPTA: I am not saying about the charges.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): You are wasting time.

SHRI BHUPESH GUPTA: I am fully in sympathy for the cause of justice of my friend but Mr. Mathai is a bit too much for me to swallow.

> "But under the present circumstances, a substantial body of opinion in this country took the view that the time had arrived for erasing these provisions from the Constitution. Preventive detention without trial is contrary to the rule of law."

I do not wish to say anything. You have been good enough to give me time but you are also, Mr. Vice-Chairman, I fe., very much interested in what I was telling about the Presidential election and the Vice-Presidential election. You have been partial to yourself because when I said what you liked at that time you did not disturb me. You were good. But I say you have done great justice to me but having done justice in the beginning to me, is it not better to continue it a little later? Therefore I say, this Finance Bill is there. I have only touched on a few things.

Before I sit down. I will make one request. Now that the Chief Ministers'. Conference had been held here on the question of food and agriculture, I hope you will give direction to the Minister of Food and Agriculture to make a statement on the results of that Conference. It is constructive suggestion. It is for you to consider. The House is going to adjourn tomorrow. Therefore it is in the fitness of things that there should be a statement on the developments of this nature, the like of which we have not known so far, for the simple reason that so many non-Congress Chief Ministers participated and that statement should be made in the House and we should know from the Centre how the Centre looks at the Conference, how the Centre has handled the Conference and what are the agreed conclusions or where there are differences, if any. It is all that I say.

Again before I sit down I will say that as far as the Government is concerned, it is rickety Government. shaking all the time, it does not know how long it will last. I hope in the period ahead, it shall recuperate a little and get a little vitamin in order to sustain itself a little better.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I hope what Mr. Gupta has suggested will be carried to the Food Minister.

The House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at twenty-five minutes past five of the clock till 11 A.M. on Tuesday, the 11th April, 1967.

GMGIPND—R S—420 R S—4-10-67—570